

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI**

Original Application No. 114 of 2023 (SZ)

In the matter of:-

Bachu Naga Venkateswara Rao and Ors.Applicant (s)

Versus

State of Andhra Pradesh and Ors Respondent(s)

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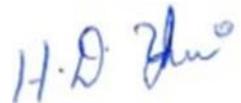
Date : 25.09.2023

Place: Chennai



Counsel for CPCB/ R3





Deponent

H.D. VARALAXMI, M.Tech
Regional Director
CENTRAL POLLUTION CONTROL BOARD
(MoEF & CC, Govt of India)
Regional Directorate (Chennai)
2nd Floor, 77-A, South Avenue Road,
Arumbatur Industrial Estate, Chennai - 600 084

Compliance Report on Slaughter House, Madepalli Road, Eluru filed on behalf of Central Pollution Control Board in the matter OA no. 114 of 2023 as per order dated. 22.08.2023 of Hon'ble NGT(SZ), Chennai

b

1. Background:

Hon'ble NGT (PB), Delhi in the matter of OA No. 317/2022 order dated 10.05.2022 constituted a joint committee comprising of a senior official from CPCB, State PCB and Collector, Eluru and directed to verify the factual position, look into the grievances of the applicants and take remedial action in accordance with law by following due process within one month from the date of receipt of a copy of this order. The State PCB made as the Nodal agency for coordination and compliance.

In Compliance with the Hon'ble NGT Order, the Joint Committee had meeting with Complainant, subsequently inspected the slaughter house of Eluru Municipality in question and submitted its report before the Hon'ble NGT (PB), Delhi on 29.07.2022. The copy of the report is attached as **Annexure I**.

Hon'ble NGT (PB), Delhi in the last hearing order dated 11.07.2023 disposed the case by transferring to Southern Zone, Chennai.

Hon'ble Tribunal Southern Zone, Chennai renumbered the case as OA No. 114/2023 in its order dated 22.08.2023 and directed as follows; (copy of the order is attached as **Annexure II**)

'... 4. As the reports are filed only before the Principal Bench and certain recommendations are issued, an updated report may be filed by the authorities before the date of next hearing...'

In compliance with the orders of Hon'ble Tribunal, Southern Bench, a senior officer of Central Pollution Control Board, Regional Directorate, Chennai along with the Environmental Engineer, APPCB, Eluru carried out the inspection of the slaughter house on 14.09.23 & 15.09.23.

2. Compliance Status of Joint Committee's Recommendations

The present status of compliance with respect to recommendations of joint committee report dated 29-07-2022 is given below;

S.No	Recommendations of the Joint Committee Report dt.29.07.2022	Present Compliance status
1.	Eluru Municipal Corporation shall develop the necessary infrastructure facilities for sound environmental management of Wastewater and Solid waste generated from the operation of the slaughter house, as mentioned in the Consent Order and incorporate a condition in contract agreement stating that the contractor shall operate the Slaughter house in compliance with the Consent granted by APPCB, failing which will attract the legal action including the closure of slaughter house	<p>Partially Complied.</p> <p>Established a ETP of 10 KLD to treat the Waste water. Treated effluent is used for gardening in their own premises.</p> <p>Solid waste is collected in storage pit and transported to the compost yard, Ponangi.</p> <p>ETP</p> <p>The unit need to take following measures;</p> <ol style="list-style-type: none"> <li data-bbox="852 949 1399 1368">i. As per the CPCB direction dated 14.01.2022 issued to APPCB under section 18(1)(b) of Water (P&CP) Act, 1974, the Slaughter house are required to provide the blood coagulator to convert the blood into Meat Blood Meal but the same is not complied by the unit. <li data-bbox="852 1391 1399 1973">ii. In accordance with the CPCB "Guidelines for utilisation of treated effluent in irrigation – September – 2019, the irrigation management plan has to be prepared and impervious lined storage tank of minimum 15 days capacity for storage of treated effluent during low/no demand, based on the Irrigation Management Plan has to be provided.

2.	Eluru Municipal Corporation shall ensure that the untreated effluent shall not discharge in the adjacent drain. The outlet of drain shall be closed. The Storm Water drains shall be maintained neat and clean.	Complied. The effluent is carried to the ETP through a PVC pipeline and treated in the ETP. However, the old pipelines still exist, which should be removed to eliminate the suspicion of discharging the untreated wastewater.
3.	Eluru Municipal Corporation shall ensure the sound environmental management of solid waste generated in Slaughter house in consultation with APPCB.	Complied. Solid waste dung, fodder and food waste are collected in storage pit and transported to the compost yard, Ponangi .
4.	Eluru Municipal Corporation shall take sincere efforts in the completion of infrastructure facilities as stated within stipulated time and in getting Consent from APPCB subsequently.	Complied. Abattoir hall – 1 is renovated, established the ETP and obtained the consent from APPCB. Copy of the same is placed at Annexure – III . Renovation of Abattoir hall – 2 is under progress.
5.	Water, Wastewater and Solid Waste are to be monitored with NABL & MoEF & CC accredited laboratory in future on weekly basis.	Not Complied.

3. Observation made during the present inspection

- The slaughter house owned by Eluru Municipal Corporation is leased out to M/s Jamathul Khuresh association on annual contract basis. The house is used by 47 butchers of Eluru town. The house has ten animal holding sheds. During the slaughtering, fifty percent of the bleeding blood is collected and sold off and remaining blood is allowed to drain. The quantity of blood generated is ranging from 700 to 3000 ml per animal depends on the size/weight of the animal (goat/sheep). The slaughter house failed to provide blood coagulator to convert the blood into (Meat Blood Meal) instead of draining the blood. On the day of inspection, 48 animals were slaughtered. The butcher is taking the carcass, fat and intestines. Head, legs, offals, blood and skins

are sold off to the respective vendors on daily basis. This slaughterhouse does not have rendering plant and storage facility

- Once the slaughtering process was over, the floor was washed with water. Dung and food waste were collected in the pit and transported to the dump yard, Ponangi for composting. Maximum dung, food waste and fodder waste generated from the slaughter house is 80 to 100 kg per day. Housekeeping of abattoir hall- 1 was found satisfactory. Abattoir hall- 2 was under renovation.
- In an average around 10 litres of water is used to wash the blood and blood stains per animal. Before closing the slaughter house, the entire floor is washed with water. The water consumption for washing ranges around 0.5 to 1.5 KLD and same is generated as wastewater. The wash water is collected in the collection sump of the ETP.
- The ETP designed capacity is to treat 10 KLD of effluent. The ETP consists of Collection sump, Bar screen chambers, Oil & Grease trapper, Raw effluent tank, Equalization tank, Aeration tank – 1, Aeration tank – 2, Sludge Settling tank, Supernatant effluent tank, Multi grade filter, activated carbon filter, treated effluent collection tank and Sludge drying beds. The treated effluent is used for gardening in their own land.
- The waste water samples from inlet and outlet of the ETP were collected and handed over to the APPCB for further analysis. As per the analysis report, the unit is not meeting standard in case of TDS. The analysis result is given below;

SI No.	Parameters	Inlet of ETP	Outlet of ETP	TSPCB Prescribed Standards
1	pH	6.65	7.44	5.5 – 9.0
2	Total Suspended Solids	217	38	100
3	Total Dissolved Solids	3313	2269	2100
4	Chemical Oxygen Demand	2540	206	250
5	Bio-chemical Oxygen Demand	1230	72	100

** All units are in mg/l except pH*

- Green belt was developed at both the sides of main entrance/eastern side and in front of community hall. No green belt on open space in between the animal holding area

and the cement road running adjacent to abattoir halls and southern side. No boundary wall on southern side.

- APPCB has imposed environmental compensation on EMC for an amount of Rs.2,04,000/-, which is yet to be paid by EMC.

4. Suggestions for further improvement.

APPCB may direct EMC to implement the following suggestions;

- i. To comply the treated effluent discharge norms as prescribed in the consent issued by APPCB.
- ii. To carry out monitoring of Water, Wastewater and Solid Waste with NABL & MoEF & CC accredited laboratory periodically as per joint committee's suggestion in the matter of OA No. 317/2022.
- iii. To establish a blood coagulator to convert the blood into "Meat Blood Meal" and stop draining the blood as per the CPCB's Directions dated 14.01.2002.
- iv. Use gum boot exclusively in the abattoir hall or foot dip water bath with disinfectant at all the entrance of the slaughter house.
- v. The hard mud floor of the animal holding sheds may be concreted with gradient in order to channelize the urine to the ETP.
- vi. To remove the two old pipelines below the new pipeline at the outside of abattoir hall – 1, permanently.
- vii. To develop green belt in the open space in between the animal holding area and cement road running along the abattoir hall with pavement walkway to approach the animal holding area so as to arrest the fugitive emission of dust.
- viii. To develop green belt in the open space on the southern side of the slaughter house.
- ix. To construct a wall at the southern boundary of the slaughter house.
- x. To operate and maintain the ETP through a qualified and trained manpower.
- xi. To fabricate a roof on top of the ETP at a suitable height and area to prevent the free fall of dry leaves and flowers into the ETP.
- xii. To add a disinfectant system to the ETP before the filters.
- xiii. To provide a digital flow meter at the intake point of water for measuring the actual quantity of water consumption and shall main the records.
- xiv. To provide a digital flow meter at the discharge point of treated wastewater, where the treated wastewater being used for gardening and shall maintain the records. For which

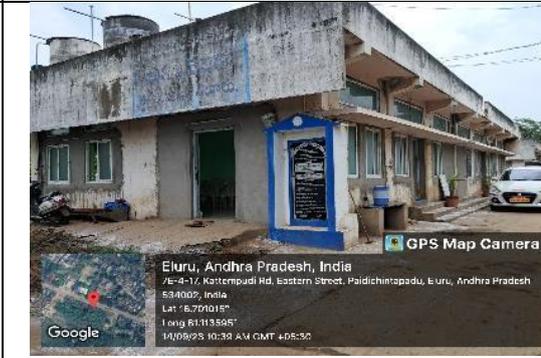
Irrigation Management Plan may be prepared and followed strictly in accordance with the “Guidelines for Utilization of treated effluent in irrigation” issued by the CPCB.

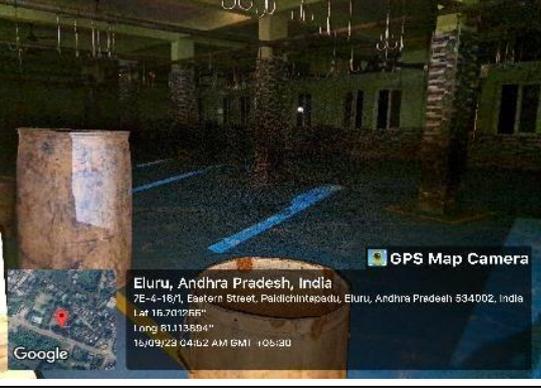
- xv. To provide impervious lined storage tank of minimum 15 days capacity for storage of treated effluent during low/no demand, based on the Irrigation Management Plan.
- xvi. To place a sign board at the main gate indicating the process, effluent discharge standards, generation of solid waste and validity of Consent Order.
- xvii. To maintain the storm water drain neat and clean and ensure that the effluent is not finding its way to the storm water drain.
- xviii. EC imposed by APPCB may be recovered from Eluru Municipal Corporation.



(S. Karthikeyan)
Scientist – C

Photographs

<p>Eastern side road towards North side</p> 	<p>Eastern side road towards South side</p> 
<p>Opposite to the slaughterhouse</p> 	<p>Front view</p> 
<p>View of slaughterhouse from the entrance</p> 	<p>Abattoir hall - 1</p> 
<p>Animal Holding Shed</p> 	<p>Animal Holding Shed</p> 

<p style="text-align: center;">Abattoir hall - 1</p>  <p>Eluru, Andhra Pradesh, India P427+HFV, Eastern St, Eastern Street, Paldichintapadu, Eluru, Andhra Pradesh 534001, India Lat 16.701296° Long 81.113886° 14/09/23 10:55 AM GMT +05:30</p>	<p style="text-align: center;">Abattoir hall - 1</p>  <p>Eluru, Andhra Pradesh, India P427+HFV, Eastern St, Eastern Street, Paldichintapadu, Eluru, Andhra Pradesh 534001, India Lat 16.701296° Long 81.113886° 14/09/23 10:55 AM GMT +05:30</p>
<p style="text-align: center;">Abattoir hall - 2 under renovation</p>  <p>Eluru, Andhra Pradesh, India 7D 4 13, Eastern Street, Paldichintapadu, Eluru, Andhra Pradesh 534002, India Lat 16.701534° Long 81.113859° 14/09/23 10:54 AM GMT +05:30</p>	<p style="text-align: center;">Abattoir hall - 2 under renovation</p>  <p>Eluru, Andhra Pradesh, India 7D 4 13, Eastern Street, Paldichintapadu, Eluru, Andhra Pradesh 534002, India Lat 16.701534° Long 81.113859° 14/09/23 10:54 AM GMT +05:30</p>
<p style="text-align: center;">Abattoir hall at 5 AM</p>  <p>Eluru, Andhra Pradesh, India 7E-4-18/1, Eastern Street, Paldichintapadu, Eluru, Andhra Pradesh 534002, India Lat 16.701296° Long 81.113884° 15/09/23 04:42 AM GMT +05:30</p>	<p style="text-align: center;">Abattoir hall at 5.30 AM</p>  <p>Eluru, Andhra Pradesh, India 7E-4-17, Kattampudi Rd, Eastern Street, Paldichintapadu, Eluru, Andhra Pradesh 534002, India Lat 16.701147° Long 81.113672° 15/09/23 05:02 AM GMT +05:30</p>
<p style="text-align: center;">Slaughtering process</p> 	<p style="text-align: center;">Slaughtering process</p> 

<p>Slaughtering process</p>	<p>Carcass</p>
 A photograph showing the slaughtering process in a large, industrial-looking facility. Several carcasses are hanging from hooks on a metal frame. Workers in white uniforms are visible in the background, and the floor is wet and blue.	 A photograph of a man in a blue striped shirt holding a carcass. He is standing outdoors, and other people are visible in the background. The carcass is partially skinned, showing the ribs.
<p>Poti</p>	<p>Fat</p>
 A photograph showing a person's hand holding a pair of dark, wet, and bloody animal feet (poti). A man in a green shirt is standing in the background.	 A photograph showing a large, white, fatty animal carcass (likely a pig) lying on a woven sack. A knife is visible, cutting into the fat.
<p>Carcass in woven bag</p>	<p>Skin</p>
 A photograph showing a person's hands placing a carcass into a woven bag. The carcass is partially skinned and has a purple mark on its side.	 A photograph showing a large, white, fatty animal carcass (likely a pig) lying on a woven sack. The carcass is partially skinned and has a purple mark on its side.

<p>Transportation of carcass</p>	<p>Transportation of carcass</p>
	
<p>Stomach paunch</p>	<p>Vehicle used for transportation of animals</p>
	
<p>Hanging type digital balance</p>	<p>Tools used for slaughtering</p>
	
<p>CP plate with floor</p>	<p>Community Hall</p>
	

<p style="text-align: center;">Effluent receiving tank</p>  <p style="text-align: center;">GPS Map Camera</p> <p>Eluru, Andhra Pradesh, India 7D-4-13, Eastern Street, Paidichintapadu, Eluru, Andhra Pradesh 534002, India Lat 16.701488° Long 81.114031° 14/09/23 10:47 AM GMT -05:30</p> <p>Google</p>	<p style="text-align: center;">ETP</p>  <p style="text-align: center;">GPS Map Camera</p> <p>Eluru, Andhra Pradesh, India 7D-4-13, Eastern Street, Paidichintapadu, Eluru, Andhra Pradesh 534002, India Lat 16.70163° Long 81.113884° 14/09/23 10:48 AM GMT +05:30</p> <p>Google</p>
<p style="text-align: center;">ACF & MGF</p>  <p style="text-align: center;">GPS Map Camera</p> <p>Eluru, Andhra Pradesh, India P427+HFW, Eastern St, Eastern Street, Paidichintapadu, Eluru, Andhra Pradesh 534001, India Lat 16.701292° Long 81.113668° 14/09/23 12:04 PM GMT +05:30</p> <p>Google</p>	<p style="text-align: center;">Storage pit for dung</p>  <p style="text-align: center;">GPS Map Camera</p> <p>Eluru, Andhra Pradesh, India P427+HFW, Eastern St, Eastern Street, Paidichintapadu, Eluru, Andhra Pradesh 534001, India Lat 16.701258° Long 81.113665° 14/09/23 10:59 AM GMT -05:30</p> <p>Google</p>

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH**

Original application No.317/2022

Bachu Naga Venkateswara Rao & Ors

Applicant

Versus

State of Andhra Pradesh

Respondent

Application is registered based on complaint received by post.

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Eluru,

Date: 29.07.2022


**Environmental Engineer, APPCB,
Regional Office, Eluru.**

**JOINT COMMITTEE REPORT IN THE MATTER OF HON'BLE
NGT O.A.NO.317 OF 2022(PB).**

1. The Original Application (O.A.) No.317 of 2022(PB) has been registered in Hon'ble National Green Tribunal (NGT), New Delhi based on email sent by Mr. Bachu Naga Venkateswara Rao & Ors. Eluru, Andhra Pradesh in the matter of running Municipal Slaughter house in Town Survey No.1707/3 in municipal area of 10th Ward, Madepalli, Bhimavaram Road, Eluru, Andhra Pradesh. The copy of email is enclosed as **Annexure-I**.
2. The Hon'ble NGT in its Order dt.10.05.2022 constituted a Joint Committee comprising of CPCB, State PCB and Collector, Eluru and directed to verify the factual position, look into the grievances of the applicants and take remedial action in accordance with law by following due process within one month from the date of receipt of a copy of this order. The State PCB will be the Nodal agency for coordination and compliance. The case is posted to 04.08.2022. The copy of Tribunal Order is enclosed as **Annexure-II**.
3. The Joint Committee was constituted with the following members.
 - Sh. S. Karthikeyan, Scientist – C, Central Pollution Control Board, RD, Chennai has been nominated by CPCB.

- The Municipal Commissioner, Eluru Municipal Corporation has been nominated by the District Collector, Eluru.
- The Environmental Engineer, APPCB, Regional Office, Eluru has been nominated by the Member Secretary, APPCB to represent AP Pollution Control Board.

The committee met on 06.07.2022 at Collectorate Eluru. The Committee had informed prior information to the complainant for grievances and Public Health Department of Municipal Corporation Eluru.

The following officials were attended.

- i. Sh. S. Karthikeyan, Scientist –C, CPCB
- ii. Sri Shaik Shahid, Municipal Commissioner, Eluru Municipal Corporation.
- iii. Sri K.Venkateswara Rao, EE, APPCB, RO, Eluru.
- iv. Sri P.Kondala Rao, DEE, Eluru Municipal Corporation.
- v. Sri Gopal Naik, Municipal Health Officer, Eluru Municipal Corporation

and

Sri Bachu Ramesh elder brother of Sri Batchu Naga Venkateswara Rao on behalf of the complainant.

The attendance sheet is enclosed as **Annexure-III**.

4. The following grievances are raised by the complainant Sri Bachu Ramesh elder brother of Sri Batchu Naga Venkateswara Rao, who is the petitioner:

- 1) He has vacant place adjacent to the slaughter house which could not have access road.
- 2) Requested the committee to shift the Municipal Slaughter house to another suitable place.
- 3) Facing odour nuisance due to operation of Municipal Slaughter house.
- 4) Municipal Slaughter house is discharging wastewater into outside the Municipal drain and causing water pollution.
- 5) He further requested the Committee to recommend to shift the Municipal Slaughter house as per Orders of Hon'ble Supreme Court Order dt:23.08.2012 in W.P.(Civil) No.309/2003. Copy of Hon'ble Supreme Court of India order dt:23.08.2012 is enclosed as Annexure – IV.

The Committee requested the officials of Eluru Municipal Corporation about steps taken for redressal of complaint.

The Deputy Executive Engineer of Eluru Municipal Corporation and

Municipal Health Officer Eluru are informed to the committee that the existing Slaughter House is very ancient established before independence in the year of 1945. It was also informed that earlier the facility was created by the Municipality for containment of pollutants to prevent open slaughtering of Goats and Sheeps and further spreading of excretes hooves and solid waste throughout municipal areas for safe public health. As per Hon'ble Supreme Court of India orders, the Eluru Corporation obtained Consent for Operation (CFO) from APPCB under Water Act & Air Act.

The Officers are also informed to the Committee that the EMC is complying with Hon'ble Supreme Court of India orders dt:23.08.2012 in W.P. (Civil) No.309/2003 in terms of modernisation of existing slaughter house facility including treatment facilities. 70% of works were completed and remaining would be completed by 30.09.2022. A detailed note would be submitted in this regard along with financial outlay. Further, the Municipal Officers informed that they made an agreement with M/s.Laham Foods for treatment & disposal of waste water. The Solid Waste (dung waste) is being managed by the Municipal Corporation and converting as manure at Municipal Facility located at Ponangi Area. The Municipal Commissioner, Eluru furnished

report dated 20.07.2022 in the matter. The copy of the report is enclosed as **Annexure – V**.

The Joint Committee also contacted Dr.Balaji, Urban Primary Health Centre, J.P Colony, Eluru and enquired about health cases related to slaughtering of animals and its pollution problems being faced by the public. He informed that no health cases were reported related to slaughtering of animals and its related soil and water pollution. No specific health problems are noticed during investigation due to Slaughter house operations.

5.0 The following were observed during Joint Committee visit on

06.07.2022:

- a. The Eluru Municipal Corporation (EMC) owned a Manual Slaughter House to slaughter Goat /Sheep – 150 Nos / Day and is located at 10th Division, Madepalli Road, Eluru, Eluru District (previously West Godavari District). The facility is having total land of 1.50 Acres under Municipality possession. The constructed area is 0.75 Acres in two buildings, where the process takes place. Vacant land is available 0.75 Acres.

- b. The same is operated and maintained by the Eluru Butchers Association on Annual Contract basis. The health of the animal is certified by the Municipal Corporation.
- c. The Slaughter House is surrounded by CC Road followed by residential houses on northern side, Eluru to Kaikaluru Road on southern side, animal lairage followed by residential houses on eastern side and petitioner vacant land followed by residential houses on western side. The Geo Coordinates of the Slaughter House is (16°42'04.8"N 81°06'49.5"E).
- d. Number of employees working in Municipal Slaughter House are 7 Members (Regular: 01 + Temporary: 06).
- e. The designed capacity of the Slaughter House is 150 Nos of Goat /Sheep slaughtered per day. The Consented capacity is same as designed capacity. Slaughtering and peeling of skin activities only are carried out here. The operational hours of the Slaughter House is 2 Hrs (Morning 4 AM to 6 AM).The Butchers are collecting head and offals to domestic market for sale .
- f. APPCB issued closure order to Eluru Municipal Slaughter house on 03.05.2019, for operating without valid CFO of the Board

and non-compliance of the Board directions / conditions. Subsequently, the APPCB has been issuing temporary revocation of closure orders to Eluru Municipal Slaughter house periodically subject to compliance. Latest, the Eluru Municipal Slaughter house has obtained temporary revocation of closure order valid up to 31.03.2022 with certain directions. The Copy of the temporary revocation of closure order is enclosed as **Annexure – VI.**

g. The Municipal Slaughter House has obtained CFO (Consent For Operation) of the APPCB, vide order dated 10.03.2022, which was expired on 31.03.2022. The Copy of the CFO order is enclosed as **Annexure – VII.**

h. The EMC (Eluru Municipal Corporation) has submitted representation along with details of modification of Existing Slaughter House to APPCB and requested for extension of revocation of Closure order. The Copy of the representation along with details of modification of Existing Slaughter House are enclosed as **Annexure – VIII.**

i. The slaughter house was not in operation at the time of inspection and modification works (modernization) of existing slaughter

house with an estimated amount of Rs.1,00,00,000/- (One Crore only) as per Food Safety and Standards Authority of India (FSSAI) are under progress. The EMC has taken up modernization of abattoir with Central Government 15th Finance Grant. The civil and mechanical works are under progress.

- j. The EMC applied for extension of revocation of Closure order. APPCB discussed the issue in Task Force Committee meeting in its meeting held on 25.07.2022 and noted that the facility is in the process of modernisation including construction of ETP. In principle, agreed to issue revocation of closure order to the facility.
- k. Generally, 100 to 120 Nos of Goat /Sheep slaughtered per day. On average about 20 Liters of water is used for washing of one animal after slaughtering. The total quantity of water is required about 2.4 KLD (120 X 20 Liters) for Slaughter House. 100 Ltrs is required for Domestic purpose. The source of water is bore well & Municipal Water supply. The total quantity of effluents generation is about 2.4 KLD (120 X 20 Liters).
- l. The EMC is transporting the wastewater to M/s.Laham Food products as per agreement dated 20.03.2021. The copy of agreement

is enclosed as **Annexure – IX**. The facility is maintaining records and submitted to APPCB upto 31.05.2022. At present, the civil works for modernisation & hygienic are in progress.

- m. About 80 to 100 Kgs of dung along with spleen water is generated as Solid Waste and which is converted into compost at Ponangi Compost yard. The compost is being used as manure. Initially, the Butchers are collecting fresh blood as product. The stains of blood during peeling of skin & hides generated and washed. No de-boning of meat activity is carried at slaughter house. The domestic activity is carried at specific market places for meat. Each goat may contain meat of 8 Kgs on average including head and offals.
- n. The EMC is constructing scientific Effluent Treat Plant (ETP) of capacity 10 KLD under modification works and civil works are under progress. The ETP consisting of Bar Screen Chamber -01 (0.7 x0.5x0.7m), Bar Screen Chamber -02 (0.7 x0.5x0.7m), Oil Grease Trap (0.7 x0.5x0.7m), Raw Water Tank (5 x2x2m), Equalization Tank (1 x2.5x2m), Aeration Tank - 1(1 x2.5x2m), Aeration Tank - 2(1 x2.5x2m), Clear Water Tank (1 x2.5x2m), Treated Water Tank (5 x1x2m), Sludge Holding Tank-1 (1X1.5X2.0m), Machine Room (3X2.5X2.5m) & Sludge Settler

Tank (1.5X2.5X2.0m).

- o. EMC has proposed to provide Garbage Bins under modification works for collection of solid waste.
- p. No odour prevailed within or outside slaughter house facility.
- q. The facility is selling horns, hooves, hides etc., to contractors.
- r. No fodder waste is observed in the facility since the facility is maintaining animals on daily inventory. There is no animal farm within the facility.
- s. The Executive Engineer, Eluru Municipal Corporation, vide letter dated 27.07.2022 certified the b, c, d, f, j, m, o & p. The copy of the letter is enclosed as **Annexure – X**.

6.0 Recommendations:

- Eluru Municipal Corporation shall develop the necessary infrastructure facilities for sound environmental management of Waste water and Solid waste generated from the operation of the slaughter house, as mentioned in the Consent Order and incorporate a condition in contract agreement stating that the contractor shall operate the Slaughter house in compliance with the Consent granted by APPCB, failing which will attract the legal action including the closure of slaughter house

- Eluru Municipal Corporation shall ensure that the untreated effluent shall not discharge in the adjacent drain. The outlet of drain shall be closed. The Storm Water drains shall be maintained neat and clean.
- Eluru Municipal Corporation shall ensure the sound environmental management of solid waste generated in Slaughter house in consultation with APPCB.
- Eluru Municipal Corporation shall take sincere efforts in the completion of infrastructure facilities as stated within stipulated time and in getting Consent from APPCB subsequently.
- Water, Wastewater and Solid Waste are to be monitored with NABL & MoEF & CC accredited laboratory in future on weekly basis.

By considering all the above facts, the Hon'ble National Green Tribunal may pass appropriate Order(s)/Direction(s) as deemed fit.



**The Environmental
Engineer, APPCB,
Regional Office, Eluru.**



**The Municipal
Commissioner,
Eluru
Municipal
Corporation**



**Sh. S. Karthikeyan,
Scientist –C,
Central Pollution Control
Board, RD, Chennai**

**JOINT COMMITTEE INSPECTION PHOTOS OF IN THE MATTER OF
HON'BLE NGT O.A.NO.317 OF 2022(PB).**



Modernization of Slaughter House is under Progress.



**Interaction of Joint Committee with
Butchers Association Members.**

Solid Waste Pits.



New Effluent Treatment Plant under construction.



Vacant land of the petitioner, adjacent to the Slaughter House.



Slaughter House View



Interaction of Joint Committee with petitioner brother.

Email

432/UP/2022
19/03/22

Public Grievance

Fwd: SUB:--- Request for PASS Necessary ORDERS FOR SHIFTING SLAUGHTERING ACTIVITY OF SHEEPS AND GOATS from this Premises TOWN SURVEY NO-- 1767/3, ELURU MUNICIPAL CORPORATION SHEEP SLAUGHTER HOUSE, AWAY from this Residential Area , 9th division, madepalli Road, Bhimavaram Road ,ELURU, WEST godavari district, Andhra Pradesh. And Pass Necessary ORDERS for DO'NOT Construction Any kind of Modernisation of Slaughter house in this Premises TOWN SURVEY NO -1767/3, at Residential Area , 9th division, madepalli Road, Bhimavaram Road, ELURU, WEST godavari district, Andhra pradesh. To the Member Secretary of Andhra Pradesh Pollution Control Board Vijayawada.

From : Registrar General <rg.ngt@nic.in>

Thu, Mar 10, 2022 03:36 PM

Subject : Fwd: SUB:--- Request for PASS Necessary ORDERS FOR SHIFTING SLAUGHTERING ACTIVITY OF SHEEPS AND GOATS from this Premises TOWN SURVEY NO-- 1767/3, ELURU MUNICIPAL CORPORATION SHEEP SLAUGHTER HOUSE, AWAY from this Residential Area , 9th division, madepalli Road, Bhimavaram Road ,ELURU, WEST godavari district, Andhra Pradesh. And Pass Necessary ORDERS for DO'NOT Construction Any kind of Modernisation of Slaughter house in this Premises TOWN SURVEY NO -1767/3, at Residential Area , 9th division, madepalli Road, Bhimavaram Road, ELURU, WEST godavari district, Andhra pradesh. To the Member Secretary of Andhra Pradesh Pollution Control Board Vijayawada.

To : Public Grievance <publicgrievance-ngt@gov.in>

From: batchurameshkumar1982@gmail.com

To: "Registrar General" <rg.ngt@nic.in>

Sent: Thursday, March 10, 2022 2:45:06 PM

Subject: SUB:--- Request for PASS Necessary ORDERS FOR SHIFTING SLAUGHTERING ACTIVITY OF SHEEPS AND GOATS from this Premises TOWN SURVEY NO-- 1767/3, ELURU MUNICIPAL CORPORATION SHEEP SLAUGHTER HOUSE, AWAY from this Residential Area , 9th division, madepalli Road, Bhimavaram Road ,ELURU, WEST godavari district, Andhra Pradesh. And Pass Necessary ORDERS for DO'NOT Construction Any kind of Modernisation of Slaughter house in this Premises TOWN SURVEY NO -1767/3, at Residential Area , 9th division, madepalli Road, Bhimavaram Road, ELURU, WEST godavari district, Andhra pradesh. To the Member Secretary of Andhra Pradesh Pollution Control Board Vijayawada.

IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL,
CHENNAI.

TO
The hon'ble Justice,
And



The hon'ble Chairman,
National Green Tribunal,
Southern Zone bench,
Chennai

Between

Batchu .Ramesh kumar,
S/O. Batchu. Tirupati Rao,
Dr no - 7A-8-10/1,
Kotha Road municipal Complex backside,
Eastern street,
Eluru -534001,
West godavari district,
Andhra Pradesh.
Cell no- 9290030686
8639089975
9133930686
9290175020.----- Petitioner

AND

1-- Member Secretary of APPCB,
Dr no - 33-26-14 D/2,
Chalamala vari street,
Kasturibai peta,
Vijayawada -520010.----- Respondents

And

2-- The District Collector,
West godavari district,
ELURU,
Andhra pradesh ----Respondents

PETITION / COMPLAINT FILLED BY THE PETITIONER

Respected Sir,

I Request Hon'ble Court Please Register the Case as "SU MOTO" and "PUBLIC INTEREST LITIGATION" hearing for Protect Public health and Environment.

SUB:--- Request for Pass Necessary ORDERS for "AT NOW DO' NOT MODERNIZATION OF ELURU MUNICIPAL CORPORATION SHEEP SLAUGHTER HOUSE IN THIS PARTICULAR PREMISES -- TS NO -- 1767/3, AT RESIDENTIAL AREA , 9th division, madepalli Road, Bhimavaram Road, Eluru. AND STOP MODERNIZATION WORK."

As per the ORDERS of hon'ble Supreme Court of India Case NO-- WP. (Civil) -- 309/2003.

The ORDER is "" TO RELOCATE SLAUGHTER HOUSES WHICH ARE LOCATED WITHIN (OR) IN CLOSE PROXIMITY OF A RESIDENTIAL AREA"".

64

The above ORDER is not IMPLEMENTED by the Commissioner municipal Corporation Eluru till today.

AGAINST the Above ORDER

The Present Eluru Municipal Commissioner as NOW START Development of SLAUGHTER HOUSE with 15 th finance Commission funds. Amount of 1 (ONE) CRORE Rupees in TS NO -1767/3 , at Residential AREA, 9th division, madepalli Road, Bhimavaram Road, Eastern Street, Eluru-1.

The Present Eluru municipal Commissioner Against the hon'ble Supreme Court ORDER.

HE is One Interested Person to development the SLAUGHTER house in this Particular Premises against Public Health and Environment , of AIR Pollution and GROUND Water Pollution.

Against the hon'ble Supreme Court ORDER the Present Eluru municipal Commissioner at Present Still Running the Slaughtering Activity of Sheep's and Goats in this Premises TS NO -1767/3 , at Residential Area, 9th division, madepalli Road, Bhimavaram Road, ELURU.

By Eluru Municipal Commissioner Running of This Slaughter house in TS NO-1767/3 , at this Particular Point of Residential Area. ""IT CAUSES UNHEALTHY TO THE SOROUNDING PEOPLE.

In Every Sunday around 1000 Sheep's and Goat's and other days around 600 sheep's and Goat's are Slaughtering In this Slaughter house.

The Waste Water is Passage into municipal Drain . IT Causes GROUND WATER POLLUTION in Slaughter house Surrounding Houses.

The Waste material come from Goat's , All Fallen on municipal Public Road no TS NO-1767/2 , Western Side of this Sheep Slaughter House. IT CAUSES AIR Pollution in this AREA.

We are ALL SUFFERING from this Slaughter house.

Therefore I Request the hon'ble JUSTICE PASS Necessary ORDERS Not to Development Any kind of modernization of SLAUGHTER House in this Particular Premises TS NO-1767/3,.

At Residential Area, 9th division, madepalli Road, Bhimavaram Road, Eluru--- for Protect Public health and. Environment.

And

PASS Necessary ORDERS for "" Shifting Slaughtering Activity of Sheep and Goats at Premises from TS NO -1767/3, at Residential Area, 9 th division, madepalli Road , Bhimavaram Road, ELURU TO In the Premises of Eluru municipal Corporation Sinavarapu peta New Slaughter house at City out cuts .

I put Several petitions to the Member Secretary of APPCB vijayawada. But He didn't take Any kind of Action against this Slaughter house from 2008. To till the date.

Bepleased to Consider,
Bachu . Naga Venkateswara Rao
Cell no --9290030686.
Neighbor of Eluru municipal Corporation Slaughter house.

Adress:---
Bachu Naga Venkateswara Rao,
S/o. Tirupati Rao,
DR no- 7A--8-10/1,
Kotha Road municipal Complex backside,
Upstairs of Nakoda hardware,
Eastern Street Eluru.
Cell no --9290030686.

And other Complainants
1. Bachu Ramesh kumar
batchurameshkumar1982@gmail.com
Cell no - 8639089975 ,
9133930686.
2. Bachu . Prasad
Cell no --9290175020.



75
Azadi Ka
Amrit Mahotsav

Item No.5

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH**

(By Video Conferencing)

Original Application No. 185/2022

Daram Govinda Rajan

Applicant

Versus

State of Andhra Pradesh

Respondent

Date of hearing: 19.04.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER****Application is registered based on a complaint received by Post****ORDER**

1. The grievances in the present letter petition sent by Mr. Daram Govinda Rajan resident of Chataparru, Eluru Mandal, District West Godavari, Andhra Pradesh are regarding massive illegal encroachments by construction of ponds leading to ecological destruction in Kolleru lake which is one of the prominent lakes in West Godavari and Krishna Districts of Andhra Pradesh. It is stated that illegal encroachments are being made with active connivance of Range Officer regarding which complaints were made to the concerned authorities but no action was taken due to political influence of the Range Officer.

2. Kolleru lake is one of the largest freshwater lakes in India located in State of Andhra Pradesh and forms the largest shallow freshwater lake in Asia (with 245 sq. km of lake area and 302 sq. km of total Ramsar designated wetland), 15 km away from the Eluru and 65 km from Rajamahendravaram, it is located between Krishna and Godavari deltas.

Kolleru spans into two districts- Krishna and West Godavari. The lake is fed directly by water from the seasonal Budameru and Tammileru streams, and is connected to the Krishna and Godavari irrigation systems by over 67 major and minor irrigation canals. This lake is a major tourist attraction. Many birds migrate here in winter, such as Siberian crane, ibis, and painted storks. The lake was an important habitat for an estimated 20 million resident and migratory birds, including the grey or spot-billed pelican (*Pelecanus Philippensis*). The lake was declared as a wildlife sanctuary in November 1999 under India's Wildlife Protection Act of 1972, and designated a wetland of international importance in November 2002 under the International Ramsar Convention.

3. The allegations regarding environmental degradation and consequent ecological destruction in Kolleru lake are very serious. In our view it would be appropriate to have a factual and action taken report in the matter. Accordingly, we constitute a Joint Committee comprising of representatives of National Wetland Committee, Andhra Pradesh Wetland Authority, State PCB and District Collectors of West Godavari and Krishna Districts. The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks and undertake site visit and look into the grievance of the applicant and take such remedial action as may be required by following due process of law. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List the matter for further consideration on 11/07/2022.

A copy of this order, along with a copy of the complaint, be forwarded to the National Wetland Committee, Andhra Pradesh Wetland Authority, State PCB and District Collectors of West Godavari and Krishna Districts by e-mail for compliance.

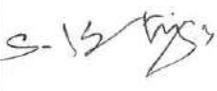
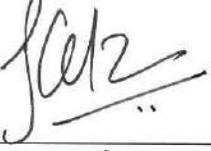
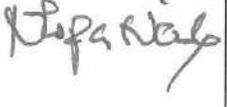
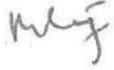
Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 19, 2022
Original Application No. 185/2022
AG

ATTENDANCE FOR JOINT COMMITTEE INSPECTION ON 06.07.2022 IN CONNECTION WITH HON'BLE NGT O.A.NO.317 OF 2022(PB) HAS BEEN REGISTERED IN HON'BLE NATIONAL GREEN TRIBUNAL (NGT), NEW DELHI BASED ON EMAIL SENT BY MR. BACHU NAGA VENKATESWARA RAO & ORS. ELURU, ANDHRA PRADESH.

ATTENDANCE SHEET

S.No.	Name	Designation	Signature	E-mail / Mobile Number
1.	Sri S.Karthikeyan,	Scientist "C", Central Pollution Control Board		9243424389 skarthikeyan.cpcb @nic.in
2.	Sri Shaikh Shahid	Municipal Commissioner, Eluru Municipal Corporation.		
3.	Sri K.Venkateswara Rao	Environmental Engineer, APPCB, RO, Eluru.		
4.	Bachu. Naga Venkateswara Rao	Petitioner	Bachu. Ramesh Kumar	9290030686
5.	Dr. N. GOPALA NMK	MHO		9618566344
6.	Dr. M. Balaji	Medical officer UPHSP Colony Eluru		8985815851
7.	P. Dhanraj Rao	E.E		98499 81746
8.	P. Kandela	ABE		9849907150
9.	B. Maikanta	Petitioner		8500808700

<http://courtnic.nic.in/supremecourt/temp/3092013>

3/B

ITEM NO.4

COURT NO.12

SECTION FILE

S U P R E M E C O U R T O F I N D I A
 RECORD OF PROCEEDINGS
 WRIT PETITION (CIVIL) NO(S). 309 OF 2003

LAXMI NARAIN MODI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With appln(s) for directions, permission to file rejoinder affidavit, permission to file additional documents, permission to file additional affidavit, permission to file submissions and office report)

WITH W.P(C) NO. 330 of 2001

(With appln(s) for directions)

W.P(C) NO. 44 of 2004

(With appln(s) for directions, exemption from filing O.T.)

W.P(C) NO. 688 of 2007

(With appln(s) for stay)

Date: 23/08/2012 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN

HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s)

Mr. Pranab Kumar Mullick, Adv.

Ms. Purnima Bhat, Adv.

Mr. C.D. Singh, Adv.

For Respondent(s)

Mr. Sidharth Luthra, ASG

Mr. T.S. Doabia, Sr. Adv.

Ms. Sunita Sharma, Adv.

Ms. Kiran Bhardwaj, Adv.

Mr. D.S. Mehra, Adv.

Mr. S. Chopra, Adv.

Mr. Aditya Singhal, Adv.

Mr. Shiv Pandey, Adv.

Mr. Vikas Malhotra, Adv.

Mr. D.L. Chiddanand, Adv.

Mr. B.K. Prasad, Adv.

Mr. Wasim A. Qadri, Adv.

Mr. A. Deb Kumar, Adv.

Mrs. Sushma Suri, Adv.

Ms. Asha G. Nair, Adv.

Ms. Gunwant, Adv.

Mr. B.V. Balramdas, Adv.

Mr. Ranjit Kumar, Sr. Adv.

Mr. Pranab Kumar Mullick, Adv.

Ms. Soma Mullick, Adv.

Mr. Raj Panjwani, Sr. Adv.

Ms. Purnima Bhat, Adv.

Mr. Anil Grover, AAG, Punjab

Ms. Noopur Singhal, Adv.

Mr. Manjit Singh, AAG, Haryana

Mr. Kamal Mohan Gupta, Adv.

3/A

4. Functions of the State Committee for Slaughter Houses so constituted may be as following:

i) to identify and prepare a list of all the Slaughter Houses (S.H.s) located within the local self Govt. (Municipal Corporations, Panchayats etc.)

ii) to call for reports from the District Magistrate or the Dy. Commissioner and District Food Safety Inspector as the case may be on the condition/functioning of the S.H.s and also on the compliance of the relevant applicable laws.

iii) to recommend modernization of old slaughter houses (S.H.s) and to relocate S.H.s which are located within or in close proximity of a residential area.

iv) to recommend appropriate measures for dealing with solid waste, water/air pollution and for preventing cruelty to the animals meant for slaughter.

v) to carry out surprise & random inspections of S.H.s regularly and to issue directions for compliance of the recommendations that may be made by it.

vi) to send bi-annual reports on the state S.H.s to the Central Committee and to refer issues that may require Central Committee recommendations or Central Govt. assistance.

vii) to accord final approval for licensing of S.H.S to Local Self Govt.

viii) to identify on an ongoing basis, the unlicensed slaughter houses in the region, and other unlicensed, unlawful establishments where animals are being slaughtered, on howsoever a small scale, and take the help of the District Magistrate and other law enforcement agencies to crack down on the same.

viii) To check for child labour.

[Action: AWD]"

Learned counsel appearing for the petitioners also pointed out the necessity of including the Secretary, Local Self Government as well as the Secretary, Panchayat Raj also as Committee Members for effective implementation of the various legislations.

Further, it was also pointed out that even though the decision was taken by the MoEF on 26.04.2012 the same was forwarded to various State Governments only on 2.7.2012 and so far no effective steps have been taken by the State Governments to constitute the Committee and to take further follow up action. The functions to be discharged by such Committees have

MUNICIPAL ADMINISTRATIVE DEPARTMENT

From:
Shahid Shaik,
Commissioner,
Municipal Corporation,
Eluru.

To:
Sri.K. Venkateswara Rao,
Environmental Engineer,
A.P. Pollution Control Board,
Eluru Regional Office,
Eluru

Roc No: _____ /E1 Dt:20.07.2022

Sir,

Sub: Municipal Corporation, Eluru - Engineering - APPCB - RO - ELR- Hon'ble NGT (PB), New Delhi in O.A. No.317 of 2022 - Implementation of Hon'ble NGT directions on slaughter house maintained by Municipal Corporation, Eluru. - Compliance report verification of the factual position, remedial action - Regarding.

Ref: 1) Lr.No. Legal/ NGT-PB/ O.A No.317 of 2022/2022- Date: 25.06.2022 A.P.Pollution Control Board, Eluru Regional Office.
2) Hon'ble NGT, New Delhi order dt.10.05.2022 in O.A. No.317 of 2022(PB).

<<<<>>

It is to submit that the work of modification of existing slaughter house as per FSSAI standards and PCB norms in mekala kabela (Estimated amount Rs.1,00,00,000.00-15'th Finance commission grant 2020-21(I'st instalment) is in progress with fixing of wall tiles, claddings, VDF flooring, Doors & Windows. The work consists modification of existing 2 no. of buildings with food safety standards authority of India and Pollution Control Board Norms including 10 KLD effluent treatment plant construction with maintenance of plant for a 2 years' period.

For 10 KLD Effluent treatment plant, the following salient features are provided.

- 1) Bar screen chambers - 2 no's of size (0.7 x 0.5x 0.7 m) Heavy loaded particles are settled in this chamber.
- 2) Oil Grease Tank - 1 no of size (0.7 x 0.5 x 0.7 m)
- 3) Raw Water Tank - 1 no of size (5 x 2x 2 m) In this chamber raw water collected through bar screens.

- 4) **Equalization Tank** – 1 no of size (1 x 2.5 x 2 m) The main function of the equalization tank is to act as a buffer: to collect the raw incoming sewage that comes at widely fluctuating rates and pass it on to the sewage treatment plant at a steady flow rate. The tank is rectangular in shape to provide placement of air diffusers for full floor coverage.
- 5) **Aeration Tanks** – 2 no's (1 x 2.5 x 2m) The biological treatment of the wastewater takes place in the aeration tank. Before the wastewater gets to this tank, it is mixed with activated sludge. This contains countless microorganisms, such as bacteria, that are able to break down the colloidal, organic contaminants dissolved in the waste water.
- 6) **Sludge Settling Tank** – 1 no of size (1.5 X 2.5 X 2.0 m)
- 7) **Sludge Holding Tanks** – 2 no's of size (1 X 1.5 X 2.0 m) It holds compacted effluent through sludge settling tank.
- 8) **Clear Water Tank** – 1 no. This chamber collects clear water from sludge settling tank.
- 9) **Machine Room** – 1 no (3 X 2.5 X 2.5 m) with Multi Grade Filters and Activated Carbon Filter.
- 10) **Treated Water Tank** – 1 no of size (5 x 1x 2 m). In this chamber clear water collected for Greenery purpose.

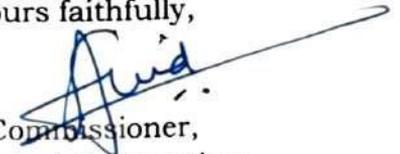
This existing Goat /Sheep slaughter house located at R.S.No.1767/3, 10th Division, Madepalli Road, Eluru, Eluru District (Previously West Godavari District). Nearly 100 to 120 Nos of Goat /Sheep gets slaughtered per day. About 20 Liters of water is used for washing of one animal after slaughtering. The total quantity of effluents generation is about 2.4 KL (120 X 20 Liters). About 80 to 100 Kgs of dung is generated only as Solid Waste and which is used for conversion into compost at Ponangi Compost yard. The compost is being used as manure. Initially, the butchers are collecting fresh blood as product. The stains of blood during peeling of skin & hides generated and washed. No de-boning of meat activity is in operation at slaughter house. At present, the EMC is transporting the wastewater to M/s.Laham Food products, tetali, Tanuku, West Godavari district as per agreement concluded dated 20.03.2021.

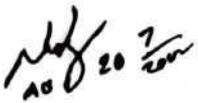
The design details, approved A.D.P proceedings along with process flow chart for a modern slaughter house are enclosed. The proposed construction of 10 KLD ETP is sufficient for treatment of 3 KL (Max) effluent.

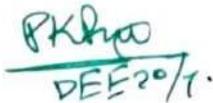
The Modification works (modernization) of existing slaughter house will be completed on 30.09.2022.

This is submitted for favour of information and necessary action.

Yours faithfully,


Commissioner,
Municipal Corporation,
Eluru.


20/9/22


DEE 20/9/22


20/9/22

**PROCEEDINGS OF THE COMMISSIONER AND DIRECTOR OF MUNICIPAL
ADMINISTRATION, ANDHRA PRADESH, GUNTUR.**

Present: Sri M. Mallikharjuna Nayak, I.A.S.,
Commissioner & Director

Roc.No.4561427/2021/Q2-07

Dated:17-08-2021

Sub:- Municipal Corporation, Eluru - 15th Finance Commission Grants - Annual Development Plans (ADPs) – Untied Grant & Tied Grant - submitted for the year 2020-2021 (1st Installment) – Administrative Sanction - Approved - Orders – Issued.

Read:-

1. G.O.Ms.No.188, MA&UD (UBS) Dept., dt:26-10-2020.
2. This Office Proceedings Roc. No.1175034/2020/B4, dt:10-09-2020.
3. This Office Proceedings Roc. No.1175034/2020/Q2, dt:18-12-2020.
4. This Office Proceedings Roc. No.4561427/GTS/2021/Q2-27, dt:07-06-2021.
5. This Office Proceedings Roc. No.4561427/Bins/2021/Q2-32, dt:09-06-2021.
6. Lr.No.5/T6/ELR/15th FC/ADP/2021/2, dt.05-08-2021 from the E-in-C (PH), along with the ADPs of Municipal Corporation, Eluru.

ORDER:

In the reference 6th read above, the Engineer-in-Chief (Public Health), has submitted the Annual Development Plan (ADP) of Municipal Corporation, Eluru towards Untied Grant for an amount of Rs.5,52,70,075/- & Tied Grant for an amount of Rs.5,52,70,075/- for the year 2020-21 (1st Installment) under 15th Finance Commission along with approvals of Municipal Council, Municipal Corporation, Eluru, vide GBR.Nos.05, dt.30-07-2021, and Technical Working Committee constituted under 15th Finance Commission and recommended to issue Administrative Sanction to the proposed works.

2. In the reference 4th read above, orders issued according Administrative Sanction for construction of (03 Nos) Garbage Transfer Stations (GTSs) with an estimated cost of Rs.300.00 lakhs in Municipal Corporation, Eluru, which was proposed in Tied Grant for an amount of Rs.1,10,82,337/- & in Untied Grant for an amount of Rs.1,89,17,663/- under SWM Sector under 15th Finance Commission for the year 2020-21 (1st Installment).

3. In the reference 5th read above, orders issued according Administrative Sanction for procurement of (03) Coloured Household Dust Bins with an estimated cost of Rs.160.00 lakhs in Municipal Corporation, Eluru, which was proposed in Tied Grant under SWM Sector under 15th Finance Commission for the year 2020-21 (1st Installment).

4. Accordingly, the ADP of Municipal Corporation, Eluru has been scrutinized and Administrative Sanction is hereby accorded to the remaining below mentioned works:

List of works to be taken up under Untied Grants:

Amount in Rs.

S. No.	Name of the Sector	Name of the work	Estimated Amount	Approved Amount	Prioritization Number	Remarks
1	CC Drain	Construction of Culvert across Road at CSI Church @ K.M.65/200 of Vijayawada and Visakhapatnam Road, in Division No.02	1,00,00,000	1,00,00,000	15	-
2	CC Drain	Construction of RCC Drain to Jaipudi Drain from Chinthalapudi Road to Stadium Road (Elec Pole No.TMD/STN/SS1/B4 to Elec Pole No.7B/5-9/20W) in Division Nos.48 & 49	70,00,000	70,00,000	16	-
3	Slaughter House	Modification of existing Slaughter House as per FSSAI Standers and PCB Norms in Mekala Kabela	1,00,00,000	1,00,00,000	17	-
4	Development of Parks	Providing Tree Plantation in Open Places, Parks and Tank Bunds	32,96,000	32,96,000	18	-
5	Burial Ground & Crematoriums	Construction of Cremation Shed, Watchman Room, Bathing Arrangements, Greenery, Yard Lighting and Cremation Beds, at Venkanna Cheruvu, in Division No.10	30,00,000	30,00,000	19	-
6	Burial Ground & Crematoriums	Construction of Waiting Hall in Cristian Burial Ground, Jangareddygudem Road, at TMD/GNB/SS44/A5.	19,51,011	19,51,011	20	-
7	CB	Capacity Building (1%)	5,52,701	5,52,701	-	-
8	IEC	IEC Activities (1%)	5,52,701	5,52,701	-	-
Total Amount			3,63,52,413	3,63,52,413	-	-

List of works to be taken up under Tied Grants:

Amount in Rs.

S. No.	Name of the Sector	Name of the work	Estimated Amount	Approved Amount	Prioritization Number	Remarks
1	Water Supply	Supply, Delivery and Fixing of 150 HP VT Motor, Pump Set and the necessary section and Delivery Pipe with reference to Existing System at Raw Water Pump House, Dendhuluru etc., to SS Tank 3000 ML.	42,00,000	42,00,000	3	-
2	Water Supply	Supply, Delivery and Fixing of 150 HP Induction Centrifugal Motor, Pump Set and the necessary section and Delivery Pipe with reference to Existing System at Raw Water Pump House, Dendhuluru etc., (SS Tank 3000 ML Size:300 X 250mm Head.32 M)	35,00,000	35,00,000	4	-
3	Water Supply	Supply, Delivery and Fixing of 100 HP VT Motor, Pump Set and the necessary suction and Delivery Pipe with reference to Existing System at Raw Water Pump House Green City etc., (SS Tank 300 ML Size: 300 X 250mm Head.32 M)	28,64,000	28,64,000	5	-
4	Water Supply	Supply, Delivery, Fixing and Commissioning Testing of 625KVA Diesel Generator silent proof necessary items like Panel Boards change over switch, power cable, with coper earth plate and Twin earthling of Generator at Dendhuluru, Raw Water Pump House etc.,	58,00,000	58,00,000	6	-

S. No.	Name of the Sector	Name of the work	Estimated Amount	Approved Amount	Prioritization Number	Remarks
5	Water Supply	Supply, Delivery, Fixing and Commissioning Testing of 625KVA Diesel Generator silent proof necessary items like panel boards change over switch, power cable, with copper earth plate and twin earthing of Generator at Head Water Works etc.,	58,00,000	58,00,000	7	-
6	Water Supply	Supply, Delivery and Fixing of 25HP Centrifugal Clear Water Motor (03 Nos), Vimaladevi, A.A Colony, at Head Water works size 100X150mm Head.28 M etc.,	17,25,000	17,25,000	8	-
7	Water Supply	Supply, Delivery and Fixing of 60 HP Motor Panel Board up to 400 Amps including all necessary items, labour charges etc.,	1,35,000	1,35,000	9	-
8	Water Supply	Supply, Delivery and Fixing of 60 HP Raw Water Pump & Motor 300 X 250mm Head etc.,	4,50,000	4,50,000	10	-
9	Water Supply	Supply, Delivery and Fixing of 30 HP Induction Motor, at Navabpet etc.,	7,00,000	7,00,000	11	-
10	Water Supply	Supply, Transportation, Installation, and Commissioning with full load condition of copper wound Transformer 1000 KVA at Raw Water Pump House, Dendhuluru SS Tank etc.,	19,08,337	19,08,337	12	-
Water Supply Total:			2,70,82,337	2,70,82,337		
11	CB	Capacity Building (1%)	5,52,701	5,52,701	-	-
12	IEC	IEC Activities (1%)	5,52,701	5,52,701	-	-
Total Amount			2,81,87,739	2,81,87,739	-	-

5. Therefore, the Commissioner, Municipal Corporation, Eluru is directed to prepare detailed list of works with clear nomenclature, follow the existing procurement procedure, Guidelines & Instructions issued from time to time, while procuring / executing the above works, without any deviation, including quality standards and also obtain approvals of type designs from the RDDTCP/DTCP, wherever necessary before submitting estimates for Technical Sanction and also informed that, the 15th Finance Commission Grants shall be utilized exclusively for the purpose of components earmarked and any deviation in the matter will be viewed seriously and he/she will be held responsible for any deviation in procurement or execution of works.

6. The Commissioner, Municipal Corporation, Eluru is further directed to execute the works as per the prioritization and upto the extent of the released amount for the year 2020-21 under 15th Finance Commission only. If the expenditure incurred for the above item of works is more than the amount sanctioned, then the difference shall be met from the Municipal General funds only with prior approval of Commissioner & Director of Municipal Administration. The entire 15th Finance Commission grant shall be utilized immediately on priority basis. The Commissioner, Eluru Municipal Corporation shall submit monthly progress and send Utilization Certificates work wise and voucher wise for the amount released in the prescribed proforma.

Sd/- M. Mallikharjuna Nayak
Commissioner & Director

To
The Commissioner, Municipal Corporation, Eluru.

Copy to the Hon'ble Mayor, Municipal Corporation, Eluru for information
(Through the ULB).

Copy to the Regional Director-cum-Appellate Commissioner of Municipal
Administration, Rajamahendravaram Region for information.

Copy to the Engineer-in-Chief, (Public Health), for information.

Copy submitted to the Special Chief Secretary to the Government, MA&UD
Department, AP Secretariat, Velagapudi for information.

S. Chandra Babu
for Commissioner & Director

17/8/21



Lr.No.594/APP/UB/UH-II/TF/ELR/2020-

Date: 21.09.2021.

TEMPORARY REVOCATION OF CLOSURE ORDER

Sub: APPCB- UH-II - TF - M/s. Municipal Slaughter House, (Municipality), Eluru Municipal Corporation, 10th Division, Madepalli Road, Eluru, West Godavari District – Legal hearing held on 07.09.2021 - EXTENSION of TEMPORARY REVOCATION OF CLOSURE ORDER UPTO 31.03.2022 – Issued – Reg.

Ref:

1. CFO Order No.3274/PCB/ZO-VSP/ELR/CFO/W&A/2019-164 dt.19.07.2019 valid up to 16.01.2020.
2. Temporary Revocation of Closure Order dated 21.03.2020.
3. Order No.594/APP/UB/UH-II/TF/ELR/2020 Dated 12.01.2021.
4. S.C. Notice No.191/APP/UB/RO-ELR/2021 dated 05.03.2021.
5. Eluru Municipal Corporation reply dated 07.04.2021.
6. Single desk application ID No. PRN1800738 received on 20.04.2021.
7. Eluru Municipal Corporation representation dated 06.07.2021.
8. External Advisory Committee (Task Force) meeting held on 07.09.2021.

* * *

WHEREAS the Eluru Municipal Corporation (EMC) is operating a Slaughter House to slaughter Goat /Sheep – 150 No.s/day located at 10th Division, Madepalli Road, Eluru , West Godavari District.

WHEREAS the Board vide reference 1st cited, issued CFO to the slaughter house vide order dated 19.07.2019 with certain directions and the same was expired on 16.01.2020.

WHEREAS the Board vide reference 2nd cited, issued extension for temporary revocation of closure order on 21.03.2020 for a period of 3 months i.e., upto 20.06.2020 with a direction that the Eluru Municipal Corporation shall obtain valid CFO of the Board under the provisions of the Water Act 1974 and Air Act, 1981.

WHEREAS a telephonic complaint was received on 13.10.2020 that the slaughter house is carrying activities and causing nuisance to the surroundings.

WHEREAS the Board officials inspected the slaughter house on 14.10.2020 and observed that the slaughter house was operating without valid CFO of the Board and not provided ETP and discharging untreated wastewater outside the premises.

WHEREAS the issue was reviewed in the External Advisory Committee (Task Force) on 21.12.2020 and issued specific directions vide reference 3rd cited, to the slaughter house on 12.01.2021.

WHEREAS the Board officials inspected the slaughter house on 03.03.2021 to verify the Task Force directions compliance and observed that the slaughter house was operating without valid CFO of the Board and not provided ETP and discharging untreated wastewater outside the premises.

WHEREAS the RO, Eluru vide reference 4th cited, issued show cause notice to the EMC slaughter house on 05.03.2021 and further directed not to operate the slaughter house without obtaining extension of revocation of closure order and without obtaining CFO of the Board.

WHEREAS vide reference 5th cited, the Commissioner, Eluru Municipal Corporation has submitted a reply to show cause notice on 07.04.2021 stating that they will implement all the directions/conditions of the APPCB and EMC made an agreement for 2 years with M/s.Laham Food Products Private Limited, Tetali Village, Tanuku, West Godavari District to dispose the effluent generated at slaughter house on daily basis to Effluent Treatment Plant of M/s.Laham Food Products Private Limited for treatment and safe disposal.

WHEREAS the EMC vide reference 6th cited, has applied for renewal of CFO of the Board through Single Desk System on 20.04.2021.

WHEREAS the ZO, Visakhapatnam examined the verification report of EE RO Eluru and directed the Slaughter house of Eluru Municipal Corporation to obtain extension of revocation of closure order and furnish the details of operational status of the ETP/disposal of Effluents.

WHEREAS the Eluru Municipal Corporation vide reference 7th cited, has submitted a representation on 06.07.2021 and requested for extension of revocation of closure order.

WHEREAS the officials of RO, Eluru inspected the slaughter house on 06.07.2021 and verified TF Directions compliance status and reported the following:

1. The EMC has constructed compound wall to 15 ft. height with kirby sheets towards habitation.
2. The EMC made an agreement for 2 years with M/s.Laham Food Products Private Limited, Tetali Village, Tanuku, West Godavari District to dispose the effluent of slaughter house on daily basis to Effluent Treatment Plant of M/s.Laham Food Products Private Limited for treatment and safe disposal.
3. The EMC applied for CFO renewal of the Board and is under process at Zonal Office, Visakhapatnam.
4. The Municipal slaughter house implemented the judgment of Supreme Court of India W.P.No.309 of 2003.

WHEREAS the Board vide ref. 8th cited, conducted legal hearing before the External Advisory Committee (Task Force) on 07.09.2021. The commissioner of the EMC attended the legal hearing. The officials of RO, Eluru informed that the ETP of M/s.Laham food products is adequate for the treatment of waste water generated from EMC.

After detailed review, the Committee recommended to issue extension of temporary revocation of Closure Orders upto 31.03.2022 with certain conditions to M/s.Municipal Slaughter House, Eluru Municipal Corporation, 10th division, Madepalli Road, Eluru ,West Godavari District. The committee also requested the ZO, Visakhapatnam to incorporate all necessary conditions in CFO order to ensure environmentally sound management of the slaughter house. Accordingly , the board hereby extending the temporary revocation of closure orders upto 31.03.2022 with the following conditions.

1. ***The Eluru Municipal Corporation (EMC) shall ensure safe transportation and treatment of effluents from the slaughter house to the ETP of M/s.Laham Foods Products in dedicated tanker fitted with GPS system and submit monthly records to RO, Eluru.***
2. ***The EMC shall generate online manifest under HoWM Rules for disposal of waste water to off-site duly following the procedure***
3. ***The EMC shall ensure proper management of solid waste generated in the slaughter house***
4. ***The slaughter house shall resume operations only after obtaining valid CFO from the Board***
5. ***The EMC shall submit detailed action plan for solid waste management within 15 days.***
6. ***The Municipal slaughter shall not discharge any effluents outside the premises or into municipal drains***
7. ***The Municipal slaughter house shall scrupulously follow the judgment of Hon'ble Supreme Court of India in W.P.No.309 of 2003.***
8. ***The Municipal slaughter house shall obtain all the necessary permissions complying with the judgment in W.P.No.24 of 2019.***
9. ***The EMC shall not operate the slaughter house without valid permissions, failing which environmental compensation will be levied as per the guidelines prescribed by CPCB***
10. ***The EMC shall ensure strict compliance of CPCB guidelines for operation of slaughter houses and directions of the Board in safe guarding public health and environment in the surroundings of slaughter house***

M/s. A.P.E.P.D.C.L., has been requested to temporarily restore power supply to M/s. Municipal Slaughter House, (Municipality), Eluru Municipal Corporation, 10th Division, Madepalli Road, Eluru ,West Godavari District for a period upto 31.03.2022.

You are hereby directed to note that, should you misuse this order and continue to operate after validity or violate any one of the conditions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under

m. 6/1

Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment, without further notice and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e., 21.09.2021.

**Sd/-
VIJAY KUMAR GSRKR IAS
SECRETARY TO GOVERNMENT**

**To
The Occupier,
M/s. Municipal Slaughter House, (Municipality), Eluru Municipal Corporation,
10th Division, Madepalli Road, Eluru (V&M), West Godavari District.**

Copy to:

1. The Managing Director, Eastern Power Distribution Company of A.P. Limited, Seethammadhara, Visakhapatnam for information and necessary action.
2. The Superintending Engineer (Operations), Eastern Power Distribution Company of A.P. Ltd., Eluru, West Godavari District for information and necessary action.
3. The Joint Chief Environmental Engineer, APPCB, Zonal Office, Visakhapatnam for information and necessary action.
4. The Environmental Engineer, APPCB, Regional Office, Eluru for information and necessary action.

// T.C.F.B.O. //
M. Raju
23/9/21
SENIOR ENVIRONMENTAL ENGINEER
UH-II



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM
39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 2719380

RED CATEGORY
CONSENT ORDER

Consent Order No: 3274/APPCB/ZO-VSP/ELR/CFO/W&A/2022 **Date: 10.03.2022**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Slaughter House by Eluru Municipality,
R.S.No.1767/3, 10th Division,
Madepalli Road, Eluru,
West Godavari District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Process & washings	3.0 Kilo Liters/Day	Shall be treated in the ETP to comply with the Board standards.
2.	Domestic	0.2 Kilo Liters/Day	

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)

This consent order is valid for the following products along with quantities indicated only:

S. No.	Product & By product	Capacity
01	Slaughtered Goat /Sheep / Meat	150 Nos./Day

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This consent order shall be valid for a period ending with the **31.03.2022**.

Rajendra
Reddy Thuraka
Digitally signed by Rajendra Reddy Thuraka
Date: 2022.03.10 10:38:23 +05'30'
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Slaughter House By Eluru Municipality,
R.S.No.1767/3, 10th Division,
Madepalli Road, Eluru,
West Godavari District.

- Copy to Environmental Engineer, Regional Office, Eluru for information and necessary action.

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the slaughter house, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The slaughter house should carryout analysis of waste water discharges and emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The slaughter house should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
7. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The slaughter house should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE-B**SPECIAL CONDITIONS:**

1. The slaughter house shall comply with the directions issued in the revocation of closure order dated 21.09.2021.
2. The slaughter house shall properly and continuously operate the ETP to meet the discharge standards.

WATER POLLUTION:

3. The source of water being ground water / bore well. The following is the permitted water consumption:

S No.	Purpose	Quantity
1	Process & Washings	3.0 Kilo Liters/Day
2	Domestic	0.5 Kilo Liters/Day
	Total	3.5 Kilo Liters/Day

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

4. The slaughter house shall comply the following effluent standards based on the disposal points permitted:

Outlet No.	Parameter	Concentration in mg/l
1 & 2	pH	5.5 - 9.0
	TSS	100.0 mg /l
	Oil & Grease	10.0 mg /l
	BOD(3 days at 27 ^o C)	100.0 mg /l
	COD	250.0 mg /l
	TDS	2100 mg /l

5. The municipal slaughter house shall obtain membership of CBMWTF.
6. The operator shall ensure the slaughtering timings of 4:30 AM to 7:30 AM strictly at the slaughter house.
7. The municipal slaughter house shall not discharge any effluent discharge into municipal drains.
8. The municipal slaughter house shall dispose of effluents and solid waste on daily basis.
9. There shall not be any effluent discharge to outside the existing premises into municipal drains.
10. Effluents and solid waste should be disposed on daily basis. The Municipality shall tie up with CBMWTF (**M/s. Safenviron, West Godavari District**) immediately for disposal of solid wastes generated from goat/sheep slaughtering.
11. There shall be no odour nuisance to the surroundings due to operation of the slaughter house.
12. The slaughter house shall maintain good housekeeping within the premises.
13. The municipal slaughter house shall ensure strict compliance of Bio-medical Waste Rules, 2016 notified by MoEF & CC, GoI vide notification No. S.O.1357 (E), dt.08.04.2016.
14. The municipal slaughter house shall dispose off effluents and solid waste on daily basis.
15. The municipal slaughter house shall report implementation progress on the above for every 2 months.
16. The slaughter house shall carryout primary treatment as required by M/s.Devi Sea Foods before lifting the effluents for further treatment and disposal.

AIR POLLUTION:

17. The slaughter house shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10 μ m) - 100 μ g/ m³; PM2.5 (Particulate Matter size less than 2.5 μ m) - 60 μ g/ m³; SO₂ - 80 μ g/ m³; NO_x - 80 μ g/m³, outside the factory premises at the periphery of the slaughter house.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

18. The slaughter house shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

GENERAL:

19. The slaughter house shall take steps for proper management and safe disposal of solid waste.
20. The slaughter house shall process the slaughter waste and dispose immediately to avoid any smell nuisance. The slaughter house shall take all possible odour nuisance mitigative measures in the premises.
21. The slaughter house shall carryout regular wetting of the haul roads and the sheep forms to avoid fugitive emissions.
22. The slaughter house shall take measures for avoiding fly and bird nuisance with stray dogs waiving for the left over's which may pose great threat to the habitants.

23. The slaughter house shall adopt adequate means and tools for de-hiding or belting of the animals.
24. The slaughter house shall take measures for transportation of hides / skins in a closed conveyance system.
25. The slaughter house shall take all possible steps for immediate disposal of legs, horns, hoops etc., from the premises.
26. The slaughter house shall provide adequate facilities for hand wash, sterilization of tools and floor washings.
27. The slaughter house shall take all measures necessary to meet stipulated requirements such as positioning of stunning box, the bleeding area so that the other animals should not see the bleeding animal etc.,
28. The slaughter house shall take all necessary measures to maintain clean premises especially in the bleed and dressing section and meat cutting section as well.
29. The slaughter house shall be maintained hygienically without affecting surrounding residential houses.
30. Compound wall shall be raised on all sides along the boundary at least to a height of 10 ft by Kirby sheets.
31. The slaughter house shall not transport the bones, stomach contents, offals, tissues, meat trimmings, condemned meat etc., outside the premises and should process in their rendering plant only.
32. The slaughter house shall strictly implement the guidelines prescribed by CPCB for comprehensive slaughter house document on slaughter house and meat processing units.
33. The slaughter house shall not discharge any treated/untreated wastewater outside the slaughter house premises, under any circumstances.
34. The slaughter house shall not cause any water/air pollution to the surrounding environment.
35. The slaughter house shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details.
 - b. Quantity of Effluents generated, treated, recycled/reused and disposed.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of effluents / hazardous waste.
36. The slaughter house shall develop green belt in all the vacant places of 33% of the total area.
37. The slaughter house shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.
38. The slaughter house shall comply with Hon'ble Court orders issued from time to time.

Rajendra

Reddy Thuraka

JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by
Rajendra Reddy Thuraka
Date: 2022.03.10 10:38:41
+05'30'

To
M/s. Slaughter House By Eluru Municipality,
R.S.No.1767/3, 10th Division,
Madepalli Road, Eluru,
West Godavari District.

SP
930381251

నగరపాలక సంస్థ, ఏలూరు

ప్రమే,
శ్రీ డి. చంద్రశేఖర్, B.Tech., M.B.A., M.Phil.,
కమీషనర్,
నగరపాలక సంస్థ,
ఏలూరు.



టు,
శ్రీయుత మెంబర్ సెక్రటరీ,
ఆంధ్రప్రదేశ్ పొల్యూషన్ కంట్రోల్ బోర్డు,
డోర్ నెం. 33-26-14, D/2,
సన్ రైస్ హాస్పిటల్ వద్ద,
పుష్ప హోటల్ సెంటర్,
చలమావారి వీధి, కస్తూరిబా పేట,
విజయవాడ - 520 010.

ఆర్. ఒ. సి. నెం. E-557691/2017/F2, Dt: 30/03/2022

అయ్యా,

విషయము మేకల కబేళా - ప్రజారోగ్య విభాగము - ఏలూరు
నగరపాలక సంస్థ - 10వ డివిజన్, మాదేపల్లి రోడ్డు నందు
గల మేకల కబేళా నిర్వహించుటకుగాను అనుమతులు
మంజూరు చేయవలసినదిగా కోరుట - గురించి.

సూచిక :- Consent Order No. 3274/APPCB/ZO-
VSP/ELR/CFO/W&A/2022 తేది 10.03.2022
ఆంధ్రప్రదేశ్ పొల్యూషన్ కంట్రోల్ బోర్డు, జోనల్ ఆఫీస్,
విశాఖపట్టణం.

<<<<>>>>

ఏలూరు నగరపాలక సంస్థ, 10వ డివిజన్, మాదేపల్లి రోడ్డు నందు గల మేకల కబేళా నిర్వహణ
కొరకు ఆంధ్రప్రదేశ్ పొల్యూషన్ కంట్రోల్ బోర్డు, జోనల్ ఆఫీస్, విశాఖపట్టణం వారు ది. 31.03.2022వ తేదీ
వరకు పై సూచిక ద్వారా అనుమతులు (CFO) మంజూరు చేసియున్నారు.

ఆంధ్రప్రదేశ్ పొల్యూషన్ కంట్రోల్ బోర్డు, విజయవాడ మరియు ఆంధ్రప్రదేశ్ పొల్యూషన్ కంట్రోల్
బోర్డు, జోనల్ ఆఫీస్, విశాఖపట్టణం వారు మేకల కబేళా నిర్వహణ కొరకు తెలియజేసిన సూచనలను
ఈక్రింది తెలిపినవిధముగా పాటించుట జరుగుచున్నది.

- 1) మేకల కబేళా యందు ఉత్పత్తి అయ్యే వ్యర్థములను ట్రీట్ మెంట్ చేయుటకు మెస్సర్స్
లేహమ్ ఫుడ్ ప్రొడక్ట్స్ ప్రైవేటు లిమిటెడ్, తేతలి, తణుకు వారితో ఒప్పందము
కుదుర్చుకొనడమైనది. మేకల కబేళాయందు ఉత్పత్తి అయ్యే వ్యర్థములను నగరపాలక సంస్థ
వాహనములో తేతలి నందుగల ETP కి పంపించబడును.
- 2) మేకల కబేళా చుట్టూ 13 అడుగుల గోడను (రేకులతో) నిర్మించుట జరిగినది.

P.T.O...

39

EE

11/4
AEE
20/04/22

11/4
11/4/22

Unit-IV
GCEB

11/4

GCEB - Unit II

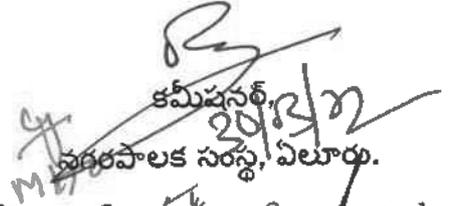
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- 3) మేకల కబేళా ఉదయం గం. 4-30 ని.ల నుండి ఉదయం 7-30 ని.ల వరకు మాత్రమే నిర్వహించబడును.
- 4) మేకల కబేళాయందు దుర్వాసన రాకుండా పారిశుధ్య పనులు చేయబడును.
- 5) మేకల కబేళా యందు ఉత్పత్తి అయ్యే వ్యర్థములు మున్సిపల్ డ్రయిన్ యందు కలువకుండా ఏర్పాట్లు చేయడమైనది.
- 6) మేకల కబేళా యందు ఉత్పత్తి అయ్యే వ్యర్థములకు సంబంధించి రికార్డులు నిర్వహించుట జరుగుచున్నది.

ఏలూరు నగరపాలక సంస్థ, 10వ డివిజన్ నందు గల మేకల కబేళాను ఆధునికీకరించుటకు కేంద్ర ప్రభుత్వము వారు 15వ ఆర్థిక సంఘ నిధులు ఒక కోటి రూపాయలు మంజూరు చేయుట జరిగినది. సదరు సొమ్ముతో ఈ లేఖతోపాటు జతపరచిన పనులను (Works) ప్రారంభించుట జరిగినది. ఇవి సుమారు 30.04.2022వ తేదీనాటికి పూర్తికావచ్చును.

కావున, సదరు మేకల కబేళా నిర్వహణ కొరకు పర్మనెంట్ రివోకేషన్ ఆఫ్ క్లజర్ ఆర్డర్ మంజూరు చేయవలసినదిగా కోరడమైనది.

తమ విశ్వాసనీయ,


కమిషనర్,
నగరపాలక సంస్థ, ఏలూరు.
30/3/22
30/3/22

నకలు : ఎన్విరాన్మెంటల్ ఇంజనీర్, రీజనల్ ఆఫీస్, ఆంధ్రప్రదేశ్ ప్రదేశ్ పోల్యూషన్ కంట్రోల్ బోర్డు, ఏలూరు.

జత : మేకల కబేళా ఆధునికీకరించుటకు చేపట్టబడుచున్న పనుల పట్టిక

Name of the Work: Modification of Existing Slaughter House as per FSSAI Standers and PCB Norms in Mekala Kabela.

Est Amount Rs : 1,00,00,000/-

Sl No	Items to be Executed
1)	Dismantling
2)	Brick Work
3)	Reinforced cement concrete
4)	Plastering 1:3
5)	UPVC Windows
6)	UPVC Doors
7)	Glass Panes
8)	1:6:10 Ellies Pattern
9)	250mm dia FSSAI Approved Traps
10)	315mm dia HDPE Drain Pipe
11)	304 Cutting Plat form
12)	SS 304 Pipes for Animal Entry
13)	304 Hanging Rails
14)	304 Trolleys
15)	Exhaust Fans
16)	SS Clinical Doors
17)	Air Curtains
18)	Groove Cutting
19)	P U Flooring
20)	Wall Tiles Vitrified Tiles
21)	Garbage SS Chute
22)	Garbage Bins
23)	SS Dressing Plat form
24)	ETP 10 KLD Capacity
25)	Operational and Maintenance of 10 KLD ETP
26)	Modification of Water Tank and Plumbing
27)	Lightongs and Fans

MUNICIPAL CORPORATION, ELURU

NAME OF THE WORK :- MODIFICATION OF EXISTING SLAUGHTER HOUSE AS PER FSSAI STANDERS AND PCB NORMS IN MEKALA KABELA

PART A RENOVATION FOR SLAUGHTER HOUSE EXISTING STRUCTURE

S.L	DESCRIPTION OF ITEM	UNIT	Nos	L in m	W in m	H in m	QTY	RATE	Unit	AMOUNT		
1	DISMANTLING OF EXISTING CEMENT VENTILATORS and carefully stacking the serviceable materials including disposal and conveyance of unserviceable materials within a lead of 1 KM as directed by the departmental authorities. As per SSR	EA	18				18.00					
		EA	18				18.00					
		EA	15				15.00					
		EA	15				18.00					
		EA	4				4.00					
		EA	3				3.00					
		EA	1				1.00					
		EA	1				1.00					
		TEM QUANTITY							73.00	331.63	1 Sqm	24209.00
		2	DISMANTLING OF EXISTING FLOOR & USING THE SAME AS BASEMENT FOR LAIRAGE FLOORING and carefully stacking the serviceable materials including disposal and conveyance of unserviceable materials within a lead of 1 KM as directed by the departmental authorities. As per SSR	M3	1	20.60	9.40	0.10	19.38			
M3	1			20.60	9.40	0.10	19.38					
TEM QUANTITY							38.73	622.41	1 Cum	31650.00		
3	DISMANTLING OF WALL TILES and carefully stacking the serviceable materials including disposal and conveyance of unserviceable materials within a lead of 1 KM as directed by the departmental authorities. As per SSR	M2	2	20.60		1.00	41.20					
		M2	2	9.40		1.00	18.80					
		M2	-4	1.00		1.00	-4.00					
		M2	2	20.60		1.00	41.20					
		M2	2	9.40		1.00	18.80					
		M2	-3	0.95		1.00	-2.85					
TEM QUANTITY							113.15	15.20	1 Sqm	1720.00		

S.L	DESCRIPTION OF ITEM	UNIT S	Mos	L in m	W in m	H in m	QTY	RATE	Unit	AMOUNT
4	Construction of Masonry work in CM (1:6) prop with Fat-G solid blocks of size 290 x 225 x 140 mm compressive strength not less than 50 kg/sqm including cost and conveyance of materials etc. As per BSR	M3					10.00	5852.84	1 Cum	58528.00
5	RCC using M-20 Nominal mix with OPC (cement, fine aggregate, coarse aggregate) using 20 mm size graded machine crushed hard granite metal (coarse aggregate) from approved quarry including cost and conveyance of all materials like cement, fine aggregate (sand), coarse aggregate, water etc to site and including site storage charges, on all materials including all operational, incidental and labour charges such as machine mixing, jacking concrete, curing etc complete but excluding cost of steel and its fabrication charges for finished item of work, including formwork. As per BSR									
	L 5 Qty for existing Structure	M3					10.00	6063.69	1 Cum	60637.00
6	Plastering with CM (1:3) 12mm thick using OPC including cost and conveyance of material etc As per BSR									
	For Existing Building-I									
	For inside walls	M2	1	20.00	3.00	61.80				
			1	9.40	3.00	28.20				
	Door Deductions		-4	1.00	2.00	-8.00				
	Windows Deduction		-13	1.50	1.50	-29.25				
	Ventilator deductions		-17	1.50	0.75	-19.13				
	For outside walls	M2	1	21.06	3.00	63.18				
			1	9.86	3.00	29.58				
	Door Deductions		-4	1.00	2.00	-8.00				
	Windows Deduction		-13	1.50	1.50	-29.25				
	Ventilator deductions		-17	1.50	0.75	-19.13				
	For Existing Building-II					0.00				
	For inside walls	M2	1	20.00	3.00	61.80				
			1	9.40	3.00	28.20				
	Door Deductions		-4	1.00	2.00	-8.00				
	Windows Deduction		-13	1.50	1.50	-29.25				
	Ventilator deductions		-17	1.50	0.75	-19.13				
	For outside walls	M2	1	21.06	3.00	63.18				
			1	9.86	3.00	29.58				
	Door Deductions		-4	1.00	2.00	-8.00				
	Windows Deduction		-13	1.50	1.50	-29.25				

S.L	DESCRIPTION OF ITEM	UNIT	Qty	L in m	W in m	H in m	QTY	RATE	Unit	AMOUNT	
	Ventilator deductions		17	1.50		0.75	19.13				
							ITEM QUANTITY	140.00	366.47	1 Sqm	51173.00
7	PROVIDING AND FIXING UPVC FIXED WINDOWS including all cost and conveyance of all materials as directed by the departmental authority etc., complete As per SSR										
	For Existing Building-I	M2	13	1.50		1.50	29.25				
	For Existing Building-II	M2	13	1.50		1.50	29.25				
							ITEM QUANTITY	58.50	6147.70	1 Sqm	360640.00
8	PROVIDING AND FIXING UPVC FIXED WINDOWS WITH 8 8 MOSQUITO MESH including all cost and conveyance of all materials as directed by the departmental authority etc., complete As per SSR								SSR		
	For Existing Building-I	M2	17	1.50		0.75	19.13				
	For Existing Building-II	M2	17	1.50		0.75	19.13				
							ITEM QUANTITY	38.25	6147.70	1 Sqm	236160.00
9	PROVIDING & FIXING OF GLASS PANES including all cost and conveyance of all materials as directed by the departmental authority etc., complete As per SSR								SSR		
	For windows										
	For Existing Building-I	M2	13	1.448		1.45	27.18				
	For Existing Building-II	M2	13	1.448		1.45	27.18				
	For ventilators										
	For Existing Building-I	M2	17	1.448		0.698	17.11				
	For Existing Building-II	M2	17	1.448		0.698	17.11				
							ITEM QUANTITY	88.58	413.58	1 Sqm	36833.00
10	PROVIDING P.C.C FLOOR Flooring (1:8:10 Ellis pattern) including all cost and conveyance of all materials as directed by the departmental authority etc., complete As per SSR										
	For Existing Building-I		1	20.60	9.40		193.64				
	For doctor's room										
	For Existing Building-II		1	20.60	9.40		193.64				
							ITEM QUANTITY	387.28	1028.64	1 Sqm	397597.00
11	PROVIDING & FIXING 250MM DIA FSSAI APPROVED TRAPS including all cost and conveyance of all materials as directed by the departmental authority etc., complete As per Quotation										
	For Existing Building-I	EA	4				4.00				
	For Existing Building-II	EA	4				4.00				
							ITEM QUANTITY	8.00	30000.00	1 Each	240000.00

Quotation

S.L.	DESCRIPTION OF ITEM	UNIT	No.	L in m	W in m	H in m	QTY	RATE	Unit	AMOUNT	
12	PROVIDING&FIXING HDPE 315MM DIA DRAINPIPE including all cost and conveyance of all materials as directed by the departmental authority etc., complete As per SSR	M	1	64.82			64.82				
							TEM QUANTITY	64.82	2058.70	1 Pmt	112858.00
13	PROVIDING&FIXING SS 304 ^{riped} CUTTING PLATFORM including all cost and conveyance of all materials as directed by the departmental authority etc., complete As per SSR							SSR			
	For Existing Building-I	KG	1	A=9.4*3.55=33.37*4(1m m thick unit wt)			133.48				
	For Existing Building-II			A=9.4*3.55=33.37*4(1m m thick unit wt)			133.48				
							TEM QUANTITY	268.96	608.42	1 Kg	161800.00
14	PROVIDING&FIXING ENTRY FOR ANIMAL ENTRY including all cost and conveyance of all materials as directed by the departmental authority etc., complete As per SSR							SSR			
	For Existing Building-I	KG	1	200.00			200.00				
	For Existing Building-II	KG	1	200.00			200.00				
							TEM QUANTITY	400.00	608.42	1 Kg	242568.00
15	PROVIDING&FIXINGSS 304 ^{per} HANGING RAILS WITH including all cost and conveyance of all materials as directed by the departmental authority etc., complete HOOKS As per SSR							SSR			
	For Existing Building-I	KG	1	1000.00			1000.00				
	For Existing Building-II	KG	1	1000.00			1000.00				
							TEM QUANTITY	2000.00	608.42	1 Kg	1212840.00
16	PROVIDING&FIXINGSS SS 304 TROLLEYS including all cost and conveyance of all materials as directed by the departmental authority etc., complete As per SSR							SSR			
	For Existing Building-I	KG	1	100.00			100.00				
	For Existing Building-II	KG	1	100.00			100.00				
							TEM QUANTITY	200.00	608.42	1 Kg	121284.00
17	PROVIDING&FIXING 18" (450mm) ISI 900 RPM heavy Duty EXHAUST FANS including all cost and conveyance of all materials as directed by the departmental authority etc., complete As per SSR							SSR			
	For Existing Building-I	EA	6				6.00				

S.L	DESCRIPTION OF ITEM	UNIT	Qty	L in m	W in m	H in m	QTY	RATE	Unit	AMOUNT	
	For Existing Building-II	EA	6				6.00				
							TEM QUANTITY	12.00	4715.00	1 Each	56580.00
18	PROVIDING OF SS CLINICAL DOORS Including all cost and conveyance of all materials as directed by the departmental authority etc., complete As per Quotation										
	For Existing Building-I	EA	4				4.00				
	For Existing Building-II	EA	4				4.00				
							TEM QUANTITY	8.00	30000.00	1 Each	240000.00
19	PROVIDING & FIXING OF AIR CURTAINS Including all cost and conveyance of all materials as directed by the departmental authority etc., complete As per Quotation										
	For Existing Building-I	EA	5				5.00				
	For Existing Building-II	EA	5				5.00				
							TEM QUANTITY	10.00	15000.00	1 Each	150000.00
20	VDF FLOORING WITH GROOVE CUTTING Including all cost and conveyance of all materials as directed by the departmental authority etc., complete As per Quotation										
	For Existing Building-I	M2	1	20.60		9.40	193.64				
							TEM QUANTITY	193.64	1400.00	1 Sqm	271096.00
21	P.U FLOORING Including all cost and conveyance of all materials as directed by the departmental authority etc., complete As per Quotation										
	For Existing Building-I	M2	1	20.60		9.40	193.64				
							TEM QUANTITY	193.64	4000.00	1 Sqm	774560.00
22	PROVIDING WALL TILES i.e. per vitrified tiles 300X450MM including all cost and conveyance of all materials as directed by the departmental authority etc., complete As per Quotation										
	For Existing Building-I	M2	2	20.60		1.00	41.20				
		M2	2	9.40		1.00	18.80				
	Deduction of doors	M2	-4	1.00		1.00	-4.00				
	For Existing Building-II	M2	2	20.60		1.00	41.20				
		M2	2	9.40		1.00	18.80				
	Deduction of doors	M2	-3	0.95		1.00	-2.85				
							TEM QUANTITY	113.15	1011.44	1 Sqm	114444.00

S.L	DESCRIPTION OF ITEM	UNIT	No	L in m	W in m	H in m	QTY	RATE	Unit	AMOUNT
23	PROVIDING GARBAGE S.S CHUTE including all cost and conveyance of all materials as directed by the departmental authority etc., complete As per SSR									
	For Existing Building-I	KG	1		100.00		100.00			
	For Existing Building-II	KG	1		100.00		100.00			
					TEM QUANTIT		200.00	608.42	1 Kg	121284.00
24	PROVIDING GARBAGE BIN including all cost and conveyance of all materials as directed by the departmental authority etc., complete As per Quotation									
	For Existing Building-I	EA	2				2.00			
	For Existing Building-II	EA	2				2.00			
					TEM QUANTIT		4.00	10000.00	1 Each	40000.00
25	PROVISION FOR S.S DRESSING PLATFORM including all cost and conveyance of all materials as directed by the departmental authority etc., complete As per SSR									
	For Existing Building-I	KG	1		275.00		275.00			
	For Existing Building-II	KG	1		275.00		275.00			
					TEM QUANTIT		550.00	608.42	1 Kg	333831.00
PART B For Construction and Erection of New 10 KLD ETP Structure										

S.L.	DESCRIPTION OF ITEM	UNIT	No	L in m	W in m	H in m	QTY	RATE	Unit	AMOUNT
26	Design drawing, supply, erection, testing & Commissioning of Effluent treatment plant of Capacity 10 KLD - Consisting of A) Design Basic: 1. Design Capacity - 10 KLD 2. Operating Hours - 8 Hours 3. Per hour Water Flow - 1250 ltr 4. Designed Flow - 1500 Lt B) Your Waste Water Parameter (Assumed): 1. PH - 7.90 2. TDS - 350 3. COD - 600 4. BOD - 150 5. Oil and Grease - 80 C) Treated Water Quality: 1. PH - 7.50-8.00 2. TDS - <50 3. COD - <250 4. BOD - <30 ppm 5. Oil and Grease - <20 ppm 6. The Rate included providing painting and greenery as approved by Engineer in charge 7. The Agency has to furnish detailed plan/ design for prior approval of SE/EMC. Necessary as built shall be statutory on completed. The Scope of work including obtain CFE & CFO from APPCB. Necessary Statutory charges will be reimbursed by the Municipality on production of proof of Payment	Unit	1				1.00			
	D) Requirements									
	Oil Chamber		1	0.70	0.6	0.6				
	Bar Screen Chamber - 1		1	0.70	0.6	0.6				
	Bar Screen Chamber - 2		1	0.80	0.6	0.6				
	RCC Collection Tank		1	2.50	3	1.5				
	RCC Equalization Tank		1	1.20	3	1.5				
	RCC Aeration Tank - 1		1	2.00	3	1.5				
	RCC Aeration Tank - 2		1	2.00	3	1.5				
	RCC Sludge setting Tank		1	2.00	3	1.5				
	RCC Dosing Tank		1	1.00	1.2	1.5				
	RCC Filter Feed Tank		1	1.00	1.8	1.5				
	MGF - 1		1							
	ACF - 1		1							
	RCC Treated Effluent Tank		1	3.00	3	1.5				
	Sludge Drying Bed Tank - 1		1	1.50	1.5	1.5				
	Sludge Drying Bed Tank - 2		1	1.50	1.5	1.5				
	As per Quotation						1.00	2500000.00	1 job	2500000.00

Blue Ink

SL	DESCRIPTION OF ITEM	UNIT	QTY	RATE	AMOUNT
27	Operational and Maintenance Charges of 10 MLD STP including employees salaries expenditure 3 Nos operations and including all Consumables including power charges to be provided to the staff provided etc.	24	24 (00)	24 (00)	72000 (00)
			ITEM QUANTITY	24 (00)	72000 (00)
				AMOUNT	72,000.00
				PROVISION FOR GST 12%	10,080.00
				PROVISION FOR DEPARTMENTAL CHARGES 1%	80,920.00
				PROVISION FOR CONSULTANT SERVICE 1%	80,920.00
28	Provision for statutory charges CPE & CFO for PCB	L.S	1 (00)	30,000 (00)	30,000 (00)
29	Provision for charges for tests of parameters as per guidelines of PCB	L.S	1 (00)	30,000 (00)	30,000 (00)
30	MODIFICATION OF WATER TANK & PLUMBING including all cost and conveyance of all materials as directed by the departmental authority etc., complete	L.S	1 (00)	40,000 (00)	40,000 (00)
			ITEM QUANTITY	1 (00)	40,000 (00)
31	PROVISION FOR LIGHTINGS AND FANS including all cost and conveyance of all materials as directed by the departmental authority etc., complete	L.S	1 (00)	25,000 (00)	25,000 (00)
			ITEM QUANTITY	1 (00)	25,000 (00)
				TOTAL AMOUNT	1,00,00,000 (00)
				Day	1,00,00,000 (00)

Dy. Engineer
Municipal Corporation, Eluru
18/7/20

P. Ravi
Executive Engineer
Municipal Corporation
ELURU

Technically Sanctioned for Rs 1,00,00,000/-
against the administrative sanctioned of
G.O. No. CDM D. 27 of 24 for Rs. 1,00,00,000/-
and Registered as MFR No. 20 2021-22

Superintending Engineer
Municipal Corporation, ELURU
12/8/20



No. 187
 Date: 20-3-2021
 Sold to: M/s. Laham Food Products Pvt. Ltd. Tetali
 For Whom: A/c Rep: B. Prasad Rao / K. Srinivas Reddy
 AN 745858
 Licensee Stamp Vendor
 No. 05-25-970987
 No. 05-25-015 792107222
 No. 05-25-12467
 No. 05-25-1250

AGREEMENT

This agreement made on the 20th day of March 2021 between the Commissioner, Municipal Corporation, Eluru, herein after called "the Client", and M/s Laham Food Products Private Limited R.S.No.321/1A1, 322/1A,2A,2C, Tetali (V), Tanuku (M), West Godavari District, herein after called the Agency.

For M/s. Laham Food Products Pvt. Ltd.,

B.S.R.
General Manager

[Signature] P.T.O....
Commissioner
Municipal Corporation
Eluru
y
MHO



ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

Sold to: ~~M/s Laham Food Products Pvt. Ltd~~
 For Whom: ~~Attest: B. Srinivasa Rao S. Krishnakumar Tetali~~

AN 745857
 K.S. Nageswara Rao
 Licenced Stamp Vendor
 L NO: 05-25-9/1997
 R.L.No:05-25-015/2020to2021
 VATLURU-534007
 Cell:9985123258

Nature of Assignment:-

Eluru Municipal Corporation is operating Slaughter House for Domestic Animals. The waste water from Slaughter House is to be disposed as per Environmental Norms for that an agreement is being made with M/s Laham Food Products Private Limited R.S.No.321/1A1, 322/1A,2A,2C, Tetali (V), Tanuku (M), West Godavari District.

For M/s. Laham Food Products Pvt. Ltd.,

[Signature]
 General Manager

[Signature]
 Commissioner
 Municipal Corporation
 Eluru
 MHO

Conditions of the Contract:-

1. Eluru Municipal Corporation (the Client) shall collect the effluent from the Slaughter House at Mekala Kabela, Eluru and transport to the treatment plant established by the agency at Tetali (V), Tanuku (M), W.G(Dist) and the agency shall process the effluent in the E.T.P and also to dispose off safely as per the standard norms acceptable to the P.C.B.
2. The agency shall have a valid consent of APPCB.
3. The agency shall maintain necessary registers and record regarding the disposal of the treated effluent.
4. The agency shall be sending the extract of registrars and copy of records regularly to the Eluru Municipal Corporation(Client).
5. The agency is totally responsible for treatment and safe disposal of the effluent supplied to them.
6. The Eluru Municipal Corporation has got every right to terminate the Agt. without any advance notice.
7. The agency shall give schedule of treatment and disposal for the effluent supplied that shall be acceptable for both the parties (Client & agency).
8. Eluru Municipal Corporation to collect the effluent waste water on daily basis which is approximately 3,500 Ltrs. per day and supply to the Agency for further process.

Period of Agreement :-

The agreement period is 2 years initially and may be extended on mutually agreed basis.

Payments to the agency :-

A Mutually agreed rate @ Rs.30/- per K.L of effluent shall be payable by Eluru Municipal Corporation to the agency towards treatment and safe disposal of the effluent supplied to them at their E.T.P.

The agency shall claim the bill towards the treatment and disposal charges on monthly basis.

For M/s. Laham Food Products Pvt. Ltd.,


General Manager


Commissioner
Municipal Corporation
Eluru

Municipal Corporation, EluruLr No.1923983/2021/El,Dt. 27.07.2022.

Sub: - Municipal Corporation, Eluru – Slaughter House by Eluru Municipality, R.S. No.1767/3, 10th Division, Madepalli Road, Eluru, Eluru District (Previously West Godavari District) – Joint Committee Report in the matter of Hon'ble NGT O.A.No.317 of 2022 (PB) – Information Submitted – Regarding.

Ref: - Joint Inspection conducted on 06.07.2022.

<<<>>>

It is to inform the Joint Committee inspection conducted on 06.07.2022 in the matter of Eluru Municipal Slaughter House R.S.No.1767/3, 10th Division, Madepalli Road, Eluru, Eluru District (Previously West Godavari District).

In view of the above, the following information for preparation of Joint Inspection Report is submitted hereunder.

S.No.	Information Sought	Reply
1.	The type of slaughter house is manual one and owned by Eluru Municipal Corporation. The same is operated and maintained by the Eluru Butchers Association on Annual Contract? (is auctioned every year or once in xx years). Copy of the agreement.	The slaughter house is being maintained by Municipal Corporation, Eluru. The same is operated and maintained by the Eluru Butchers Association on Annual Contract. The health of the animal is certified by the Municipal Corporation.
2.	Number of employees working in MSH. Regular and Temporary.	Number of employees working in MSH is 3 Members (Regular: 01 + Temporary: 06). The slaughter house is being maintained by Municipal Corporation, Eluru.
3.	Designed capacity of the SH	The designed capacity of the Slaughter House is 150 Nos of Goat /Sheep slaughtered per day as per APPCB Consent.
4.	Operational hours of the SH	2 Hrs (Morning 4 AM to 6 AM). Slaughtering and peeling of skin activities only. The Butchers are collecting along head and offals to domestic market for sale.
5.	Quantity of Water requirement for domestic and SH and its source.	Generally, 100 to 120 Nos of Goat /Sheep slaughtered per day. On average about 20 Liters of water is used for washing of

		one animal after slaughtering. The total quantity of water is required about 2.4 KLD (120 X 20 Liters) for Slaughter House. 100 Ltrs is required for Domestic purpose. The source of water is bore well & Municipal Tap Water.
6.	Management of Spleen water:	Addressed at Point No: 07.
7.	Solid waste management	About 80 to 100 Kgs of dung along with spleen water is generated as Solid Waste and which is used for conversion into compost at Ponangi Compost yard. The compost is being used as manure.
8.	The present management practices for remaining waste viz., horns, hooves, hairs, tails, head, teeth, hides, fodder waste, offals etc. including the present mode of disposal.	The domestic activity is carried at specific market places for meat. Each goat may contain meat of 8 Kgs on average including head and offals. The facility is selling horns, hooves, hides, etc., to contractors. No fodder waste is observed in the facility since the facility is maintaining animals on daily inventory. There is no animal farm within the facility.
9.	Year of commissioning of Slaughter house	1945
10.	Total area of the land under possession by Eluru Municipal Corporation for Municipal Slaughter house.	1.50 Acres.



 16 / 27 / 2016



 PKR

 DEE/DCE



 Executive Engineer,

 Municipal Corporation, Eluru.

Item No.01:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No. 114 of 2023 (SZ)

IN THE MATTER OF:

Bachu Naga Venkateswara Rao and Ors.

...Applicant(s)

Versus

State of Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 22.08.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. Ramesh Kumar Batchu
(2nd Applicant/Party in Person)

For Respondent(s): Mrs. Madhuri Donti Reddy for R1, R2, R4 & R5.
Mr. R. Thirunavukarasu for R3.

ORDER

1. The above case has been Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi as Original Application No.317 of 2022 (PB) based on the complaint received from one Mr. Batchu Ramesh Kumar (Applicant No.2) and two others which has been transferred to this Bench and renumbered as Original Application No.114 of 2023 (SZ).
2. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.1, 2, 4 & 5 and Mr. R. Thirunavukarasu accepts notice on behalf of Respondent No.3.
3. Already, the Andhra Pradesh Pollution Control Board, Eluru Municipal Corporation and the Joint Committee have filed their respective reports.
4. As the reports are filed only before the Principal Bench and certain recommendations are issued, an updated report may be filed by the authorities before the date of next hearing.
5. Let the matter be listed on **26.09.2023** for final hearing.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

**O.A. No. 114/2023 (SZ)
22nd August, 2023. AD.**



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM
 39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 2719380

RED CATEGORY
CONSENT ORDER

Consent Order No: 3274/APPCB/ZO-VSP/ELR/CFO/2023**Date: 14.03.2023**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Slaughter House by Eluru Municipality,
R.S.No.1767/3, 10th Division,
Madepalli Road, Eluru,
Eluru District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Process & washings	3.0 Kilo Liters/Day	After treatment in the ETP, the treated water shall be utilized for greenbelt development within the Slaughter House premises in an extent of 0.75 Acres.
2.	Domestic	0.2 Kilo Liters/Day	Septic tank

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)

This consent order is valid for the following products along with quantities indicated only:

S. No.	Product & By product	Capacity
01.	Slaughtering of Goat / Sheep	150 Nos./Day

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This consent order shall be valid for a period ending with the **31.03.2024**.

Rajendra Reddy
Thuraka
 Digitally signed by Rajendra Reddy Thuraka
 Date: 2023.03.14 17:43:59 +05'30'
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Slaughter House by Eluru Municipality,
R.S.No.1767/3, 10th Division,
Madepalli Road, Eluru,
Eluru District.

- Copy to Environmental Engineer, Regional Office, Eluru for information and necessary action to ensure compliance.

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the slaughter house, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The slaughter house should carryout analysis of waste water discharges and emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The slaughter house should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
7. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The slaughter house should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE-B**SPECIAL CONDITIONS:**

1. The slaughter house shall comply with the conditions stipulated in the revocation of closure order issued by the Board vide dt 03.08.2022.
2. The slaughter house shall comply with the recommendations of the joint committee inspection report 06.07.2022.
3. The slaughter house shall provide and maintain digital flow meters with totalizer facility at ETP inlet & outlet and at the discharge point where the effluent being utilized for onland irrigation and shall maintain records.
4. The slaughter House shall maintain records for water consumption and wastewater generation.
5. There shall not be any discharge of either treated or un-treated effluents outside the premises or into municipal drains.
6. The EMC shall ensure proper management of solid waste generated and maintain Records.
7. The EMC shall ensure strict compliance of CPCB guidelines for operation of slaughter houses and directions of the Board in safeguarding public health and environment in the surroundings.
8. This order is issued without prejudice to the rights and contentions of the Board in any Court of Law.

WATER POLLUTION:

9. The source of water being ground water / bore well. The following is the permitted water consumption:

S No.	Purpose	Quantity
1	Process & Washings	3.0 Kilo Liters/Day
2	Domestic	0.5 Kilo Liters/Day
	Total	3.5 Kilo Liters/Day

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

10. The slaughter house shall comply the following effluent standards based on the disposal points permitted:

Outlet No.	Parameter	Concentration in mg/l
1	pH	5.5 - 9.0
	TSS	100.0 mg /l
	Oil & Grease	10.0 mg /l
	BOD(3 days at 27° C)	100.0 mg /l
	COD	250.0 mg /l
	TDS	2100 mg /l

11. The slaughter house shall follow the CPCB "Guidelines for utilization of treated effluents in irrigation" for use of treated effluent in irrigation. The guidelines can be downloaded from CPCB website at the web link - <https://www.cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf>.
12. The effluent shall be treated to on land for irrigation standards, stipulated under Environment (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in schedule VI vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof, and additional standards / conditions stipulated by APPCB.
13. The operator shall ensure the slaughtering timings of 4:30 AM to 7:30 AM strictly at the slaughter house.
14. The municipal slaughter house shall dispose of effluents and solid waste on daily basis.
15. There shall be no odour nuisance to the surroundings due to operation of the slaughter house.
16. The slaughter house shall maintain digital flow meters with totalizer facility for measuring the actual quantity of water consumption and maintain log registers.
17. The slaughter house shall install and maintain a separate energy meter for the ETP and shall maintain log registers to record the energy meter readings pertaining to the operation of the ETP.

AIR POLLUTION:

18. The slaughter house shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during regular operation.
19. The slaughter house shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
20. The slaughter house shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

SOLID WASTE:

21. The solid wastes generated shall not exceed the following breakup quantities:

S. No	Solid Waste generation	Quantity	Method of Disposal
1.	Dung along with spleen water	100 Kgs/Day	Shall be Converted into compost at Ponangi Compost yard. The compost is being used as manure.

GENERAL:

22. The Municipality shall tie up with CBMWTF (*M/s. Safenviron, West Godavari District*) immediately for disposal of solid wastes generated from goat/sheep slaughtering.
23. The municipal slaughter house shall ensure strict compliance of Bio-medical Waste Rules, 2016 notified by MoEF & CC, GoI vide notification No. S.O.1357 (E), dt.08.04.2016.
24. The slaughter house shall take steps for proper management and safe disposal of solid waste.

- 25. The slaughter house shall process the slaughter waste and dispose immediately and avoid any smell nuisance. The slaughter house shall take all possible odour nuisance mitigative measures in the premises.
- 26. The slaughter house shall carryout regular wetting of the haul roads and the sheep forms to avoid fugitive emissions.
- 27. The slaughter house shall take measures for avoiding fly and bird nuisance with stray dogs waiving for the left over's which may pose great threat to the habitants.
- 28. The slaughter house shall adopt adequate means and tools for de-hiding or belting of the animals.
- 29. The slaughter house shall take measures for transportation of hides/skins in a closed conveyance system.
- 30. The slaughter house shall take all possible steps for immediate disposal of legs, horns, hoops etc., from the premises.
- 31. The slaughter house shall provide adequate facilities for hand wash, sterilization of tools and floor washings.
- 32. The slaughter house shall take all measures necessary to meet stipulated requirements such as positioning of stunning box, the bleeding area so that the other animals should not see the bleeding animal etc.,
- 33. The slaughter house shall take all necessary measures to maintain clean premises especially in the bleed and dressing section and meat cutting section as well.
- 34. The slaughter house should be maintained hygienically without affecting surrounding residential houses.
- 35. Compound wall shall be raised on all sides along the boundary at least to a height of 10 ft by Kirby sheets.
- 36. The slaughter house shall not transport the bones, stomach contents, offals, tissues, meat trimmings, condemned meat etc., outside the premises and should process in their rendering plant only.
- 37. The slaughter house shall strictly implement the guidelines prescribed by CPCB for comprehensive slaughter house document on slaughter house and meat processing units.
- 38. The slaughter house shall not cause any water/air pollution to the surrounding environment.
- 39. The slaughter house shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details.
 - b. Quantity of Effluents generated, treated, recycled/reused and disposed.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of effluents / hazardous waste.
- 40. The slaughter house shall develop green belt in all the vacant places of 33% of the total area.
- 41. The slaughter house shall maintain good housekeeping within the premises.
- 42. The slaughter house shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.
- 43. The slaughter house shall comply with Hon'ble Court orders issued from time to time.

Rajendra

Digitally signed by Rajendra Reddy Thuraka

Reddy Thuraka

Date: 2023.03.14 17:44:19

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Slaughter House by Eluru Municipality,
R.S.No.1767/3, 10th Division,
Madepalli Road, Eluru,
Eluru District.

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI**

Original Application No. 114 of 2023 (SZ)

In the matter of

Bachu Naga Venkateswara Rao and

Ors.

.....Applicant (s)

Versus

State of Andhra Pradesh and Ors.

..... Respondent(s)

**Compliance Report filed on behalf of CPCB in
the matter of OA No. 114/2023 order dt.
22.08.2023**

D. S. Ekambaram

Counsel for CPCB/ R3